

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA
ORIGINAL APPLICATION NO - 165 OF 2023**

In The Matter Of:

Sudhansu Sekhar Patra & Ors.

...Applicants

Versus

Odisha State Pollution Control Board &
Ors

...Respondents

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Place: Kolkata

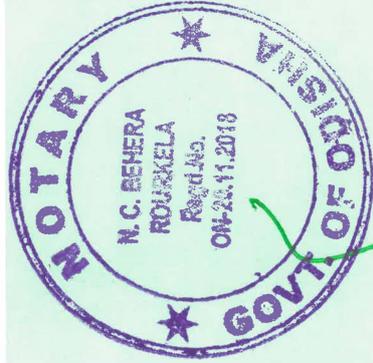
Date: 9/4/24

THROUGH

Muzarital Sharmas.

Sanwal Tibrewal
Sanwal Tibrewal, Advocate
C/O Legalix Solutions
4 BBD Bag, Stephen House, 5th Floor,
Room 87A, Kolkata 700001
sanwal@legalixsolutions.com, 9433031861

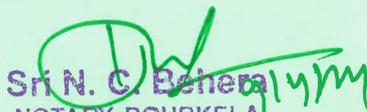
N.C. Behera
Sri N. C. Behera
NOTARY, ROURKELA
REGD. No. 10/2018
GOVT. OF ODISHA



AFFIDAVIT IN REPLY ON BEHALF OF THE RESPONDENT NO 12

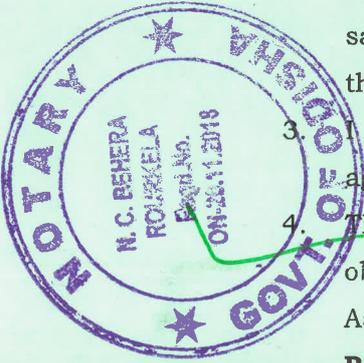
I, Murari Lal Sharma, aged about 66 years, Son of Mahabir Prasad Sharma working for gain at Mandiakudar, Po- Chungimati Kansbahal, Odisha-770034 do hereby solemnly affirm and state as follows:

1. That I am the Director in the Applicant Company herein and Answering Respondent in the Original Application. I am competent to swear this affidavit and have been authorized vide Resolution of the Board of Directors dated 09.01.2024. Copy of the Board Resolution dated 09.01.2024 is annexed hereto and marked with the **Letter P-1**.
2. I have received a copy of the Suo Moto order passed by this Hon'ble Bench dated November 22, 2023 together with the letter of complaint of the Applicant herein dated September 01, 2023 (hereinafter referred to as the said Complaint) and have understood the scope contents and meaning thereof.
3. I say the following facts to controvert the baseless and vague allegations against the said company.
4. The Answering Respondent was incorporated on April 22, 2003. The main objects of the said respondent will be evident from its Memorandum of Association a copy of which is annexed hereto and marked with the **Letter P-2**.
5. The Answering Respondent has its industrial unit at Mandiakudar, Po- Chungimati Kansbahal, Odisha-770034. The said unit is situating at the freehold land purchased by the answering Respondent
6. Necessary permission for operation of the Industrial unit was obtained from State Pollution Board, Odisha. The Consent to operate was issued and renewed time to time after due verification of the plant. The last of such letter of consent being Consent to Operate (CTO) No. 4860/IND-I-CON-3426 was issued on 28.03.2023 and is valid up to 31.03.2028. Copy of the CTO is enclosed herewith marked with the **Letter P-3**
7. The Answering Respondent is actively involved in the local development and charitable work.
8. The industrial unit of the Answering Respondent is fully functional and at present the unit has a production capacity of 24000 TPA of Sponge Iron. The Answering Respondent has availed a cash credit facility of Rs. 15.00 Crores from UCO, Basanti Colony, Rourkela to meet its working capital requirements. The Answering Respondent at present employs 70


Sri N. C. Behera
NOTARY, ROURKELA
REGD. No. 10/2018
GOVT. OF ODISHA

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Murari Lal Sharma

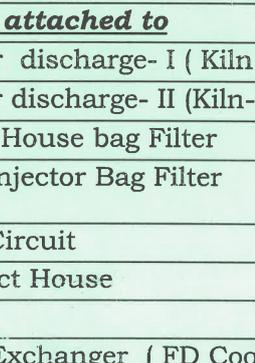


permanent employees and more than 30 workers indirectly from the locality.

9. The Answering Respondent is committed to pollution requirement and has installed all pollution fighting equipments as required to ensure that all pollution norms are met by the Respondent no. 8. Pollution control equipments installed in the unit are as follows:-

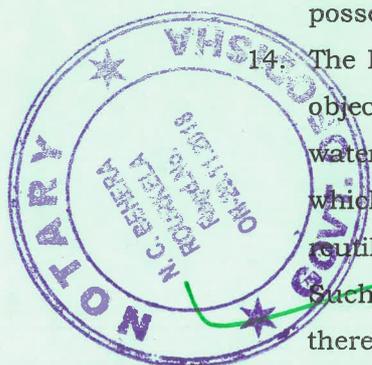
SL No.	Description of stack	Gas Quantity of Emission (Nm ³ /HR)
<u>Pollution Equipment Attached ESP DRI Kiln- I &II & DRI Kiln- III & IV</u>		
1	DRI Kiln-I & II	50000 Nm 3Hr
2	DRI Kiln-III & IV	50000 Nm 3Hr
<u>Bag Filter attached to</u>		
3	Cooler discharge- I (Kiln -I & II)	16500 Nm ³ /hr
4	Cooler discharge- II (Kiln-III & IV)	16500 Nm ³ /hr
5	Stock House bag Filter	16000 Nm ³ /hr
6	Coal Injector Bag Filter	5200 NM Per Hour
7	Coal Circuit	16500 Nm ³ /hr
8	Product House	30000 Nm ³ /hr
9	I-bin	7000 Nm ³ /hr
10	Heat Exchanger (FD Cooling Fan)	24000 NM per Hour
11	Wet Scraper	4X3 Ton Per Hour
12	Pneumatic Dust Handling System (PDHS) attached to Silos	25 Ton
13	Fixed Sprinkler (16)	35 Ltr
14	Mobile Tanker (12 KL)	
15	Wheel Washing System	1 No
16	Online Continues Stake Emission Monitoring System	
17	HD IP Surveillance Camera	1 No

10. The Answering Respondent has spent more than Rs. 5.00 Crores towards purchase and installation of the pollution fighting equipments.
11. The last CTO has been renewed on 28.03.2023 after all due inspection of the factory of the Answering Respondent by the State Pollution Control Board, Odisha. The State Pollution Control Board, Odisha caused further inspection of the unit of vide its notice no 160 dated 10.01.2024. Inspection was duly conducted on 10.01.2024 and no deficiency was found in the unit. The copy of the Notice of inspection is enclosed herewith marked with **Letter P-4**


Sri N. C. BENERA
NOTARY, ROURKELA
REGD. No. 10/2018
GOVT. OF ODISHA

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Murari Lal Sharma

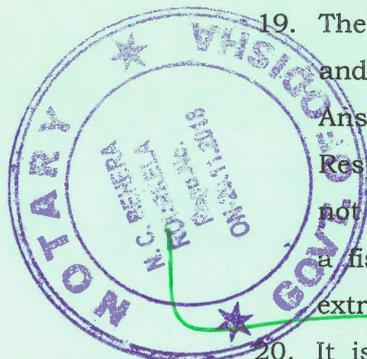
12. The Answering Respondent states that the complaint is a baseless allegation of violation of pollution control norms by it along with 9 other units spread out in Sundargarh District. The complaint alleges violation of Water (Prevention and Control of Pollution Act) 1974, Air (Prevention and Control of Pollution Act) 1981 and Environment Protection Act 1986.
13. The complaint alleges that the industries named in the said complaint including the Answering Respondent does not possess requisite pollution control devices installed within the plant area. Allegations have been made about Dedusting System functioning with defective bags. Allegations have also been levelled about not treating water flowing out of the plant thereby affecting river, cultivated land and wells. Allegations have been levelled about industries not having proper sewage treatment plant and not possessing fog cannon for dispersal of PM 2.5 and PM 1 in air.
14. The Pneumatic Dust Handling System (PDHS) is fully operational and no objection has been raised against it by the Pollution Control Board. The water flowing out of the plant is being treated at Dust Settling Ponds which are available within the boundary of the plant and are again reutilized for Industrial use. No water is flowing outside the factory area. Such water does not flow into any river or cultivated land or well. In fact there is no cultivated land in and around the Industrial Area. The Sewage Treatment Plant is operational and is attended to at regular intervals. The Pollution Control Board has also not found any negative reporting against the fog cannon installed.
15. The Answering Respondent relies on the Inspection Report issued by Odisha State Pollution Control Board issued post inspection carried out at the factory site of the petitioner on 10.01.2024. The Report found no deficiency in the functioning of the Answering Respondent. It is thus evident that the complaint is bogus and based on vague allegations without verification of facts and figures.
16. No concrete and cogent evidence has been pleaded or annexed to establish that the operations of the unit either affect lives or people residing within the vicinity of those plant. No complaint has been made by the people residing within the vicinity of the plant. The complaint is general in nature without any concrete evidence gathered from gathered from the people living in the actual locality.
17. Answering Respondent states that its factory is located at Kalunga Industrial Estate which is about 20.00 kms from the location of the complainant.



9/14/24 ✓
 N.C. PATRA
 NOTARY, ROURKELA
 REGD. No. 10/2018
 GOVT. OF ODISHA

Murari Lal Sharma

18. The Answering Respondent states that two public hearings have taken place for expansion of various steel units in the past three years in or around the units under complaint. In fact one such public hearing took place in the locality of the complainant i.e. Jhartarang which was held in January 2021. The public at large permitted the expansion and no complaint of pollution was registered from the residents of the said locality. It is thus unfathomable to accept the complainant represents members of local public who have allegedly voiced the grievances contained in the alleged complaint. The complaint therefore appears to be a misconceived attempt to hold industrial units to ransom. Copy of the documents related to the Public hearings are enclosed hereto marked with **Letter P-5**



19. The complaint dated 01.09.2023 is vague, baseless, harassing, vexatious and frivolous. No details have been furnished about any violation by the Answering Respondent. The functioning of the plant of the Answering Respondent and its waste management and treatment of such waste has not been specified. The entire complaint appears to be nothing more than a fishing expedition to hold the Answering Respondent to ransom and extract money.

20. It is in these aforesaid circumstances that the Answering Respondent respectfully state that no action should be initiated on the basis of the complaint. Any enquiry if allowed would be allowing the complainant to exploit the situation and hold industrial houses to ransom. This Hon'ble Tribunal will then be burdened with similar baseless complaints by third parties which would literally bring the entire industrial units to a standstill.

21. The Answering Respondent respectfully submits that the complaint against them be dropped and the complainant be called upon to show cause as to why no penalty should be levied on them for initiating such false complaint.

22. The statement made in paragraph no 1 to 18 are true to my knowledge and based on records and the rest are my humble submissions

M. Homei
 ✓ *Murari Lal Sharma*

Deponent

Identified by me

Solely Affirmed & Declare
 before the Notary Identification by
 Sri. N.C. Benera Advocate

[Signature]
 Sri. N.C. Benera
 NOTARY, ROURKELA
 REGD. NO. 10/2018
 GOVT. OF ODISHA

Advocate
[Signature]
 Sri N. C. Benera
 NOTARY, ROURKELA
 REGD. No. 10/2018
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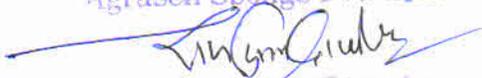
EXTRACT OF THE MINUTES OF THE BOARD OF THE DIRECTORS OF M/s AGRASEN SPONGE PVT.LTD , HELD ON 09.01.2024. AT- 11:30 A.M AT ITS REGISTERED OFFICE AT MANDIAKUDAR,CHUNGIMATI-770034(ODISHA)

RESOLVED FURTHER THAT Sri.Murari Lal Sharma, Director of the Company be and is hereby authorised to (a) appear, sign, verify, declare, affirm, make, present, submit and file all necessary notices, plaints, petitions, written statements, affidavits, undertakings, Vakalatnama, declarations, Appeals, Revisions, applications, statements, complaints, papers and documents and all proceedings and matters in connection with any suit(s) or proceeding(s) filed by or against the Company before any court of law or any tribunal or any quasi-judicial or statutory or administrative authority; and (b) nominate, appoint and engage advocates, solicitors, counsel or other professionals and retainers; and to do all such acts, things, deeds as may be necessary or proper to carry out the purposes mentioned hereinbefore.

CERTIFIED TRUE COPY

For M/s

Agrasen Sponge Pvt. Ltd.



Director RAJ KUMAR DADHICH

DIN No : 01838705

Date:



For M/s

Agrasen Sponge Pvt. Ltd.



Director MURARI LAL SHARMA

DIN No : 03067896

Date:



Agrasen Sponge Private Limited

Regd. Office & Works :

MANDIAKUDAR, P.O.- CHUNGIMATI, KANSBAHAL - 770034
Phone : 0661-2111604, E-mail : agrasensponge@gmail.com

CN No. : U271020R2003PTC007124

GSTIN : 21AAECA2435J1Z4



सत्वमेव जयते
प्रारूप० आई० आर०
Form I.R.

निगमन का प्रमाण पत्र
CERTIFICATE OF INCORPORATION

CIN:U27102OR2003PTC007124

ता० किस०

No. 15-07124 of 2003-2004

मैं एतद द्वारा प्रमाणित करता हूँ कि आज

..... कम्पनी
अधिनियम 1956 (1956 कां स०-1) के अधीन निगमित की गई है ; और वह कम्पनी परिसीमित है ।

I hereby certify that AGRASEN SPONGE PRIVATE LIMITED.

.....
is this day incorporated under the Companies Act, 1956 (No. 1 of 1956)
and that the Company is limited.

मेरे हस्ताक्षर से आज ता० को दिया गया ।

Given under my hand at CUTTACK this TWENTYSECOND

day of APRIL Two thousand THREE.

A. Samantarai

(ALOK SAMANTARAI)

कम्पानियों का रजिस्ट्रार, उडिशा
Registrar of Companies,

Orissa

कम्पनी रजिस्ट्रार
Registrar of Companies

उडीसा / Orissa

जे०एस०सो -1
J.S.C.-1

For **AGRASEN SPONGE PRIVATE LIMITED**

[Signature]
A. Samantarai

THE COMPANIES ACT, 1956
(PRIVATE COMPANY LIMITED BY SHARES)

Memorandum of Association
of

AGRASEN SPONGE PRIVATE LIMITED

- I. The name of the Company is **AGRASEN SPONGE PRIVATE LIMITED**.
- II. The Registered office of the Company will be situated in the State of **ORISSA**.
- III. The objects for which the Company is established are :-
 - A. **THE MAIN OBJECTS TO BE PURSUED BY THE COMPANY ON ITS INCORPORATION ARE :**
 1. To carry on all or any of the business of the manufacturers, drawers, rollers, founders, repairers, converters, makers, exporters, importers, agents, stockist, brokers, traders and dealers of and in pig iron, sponge iron, steel, alloy steel, iron ore, all ferrous metals, casting, scraps, skull, boring, billets, rods, wires, springs, pipes, tubes, bars, deformed bars, cold twisted bars, angles, plates, sheets, hoops, strips, engineering, industrial and consumer products and goods machines, machine tools, agricultural and industrial tools, equipment and accessories and all raw materials, machinery and stores required in connection therewith.
 2. To carry on the business of manufacturers and dealers in all kinds of alloys, ferrous and non-ferrous, metallic and non-metallic including ferro-silicon, ferro-titanium, ferro-chrome, ferro-manganese, ferro-vanadium, silicon-manganese metal, manganese-dioxide, graphite stopper heads, nozzles and sleeves, calcium carbonate gases, casting of all kinds and in particular continuous casting, chilled and malleable castings, special alloys casting, gun metal, copper, brass and aluminium casting and foundry works of all kinds, processors, fabricators, galvanisers, drawers, chemicals, containing manganese, pig iron, steel, coke, steel scrap, lead, nickel, aluminium, zinc, titanium and other metals and to carry on the business of founders, moulders and casters.
 3. To purchase, take on lease, or otherwise acquire any mines, mining rights and to explore, work, exercise, develop and turn to account the same, to crush, win, get, quarry smelt, calcine, refine, dress, amalgamate, prepare for market and deal in ore, metal and mineral substances of all kinds and to carry on any other metallurgical operations.

B. OBJECTS INCIDENTAL OR ANCILLARY TO THE ATTAINMENT OF MAIN OBJECTS ARE :

1. To acquire from any person or any source, technical information, know-how data, processes, formulate, technical and methods, engineering, manufacturing and operating data, plans, layouts, blueprints and other data for the design, installation, erection and consultancy and maintenance operation of the plant, machinery, equipments and facilities whatsoever required for attaining the main objects of the Company for carrying on any business which the company is competent to carry on and to acquire any licence and other rights and benefits in connection therewith.
2. To set up and establish one or more undertaking for the manufacturer or production of any article or things which the Company is authorised to manufacture or produce or any of its by-products and for that purpose to acquired or taken on lease factory and other buildings, structures and to acquire, take on lease or hire, plant and machinery, equipment, tools appliances and to erect or install such plant or machinery.
3. To apply for and obtain assistance (financial, technical or any other type) from Government, Financial Institution and other Organisations, Companies, Firms or Individuals, National or International for establishing, developing and expanding the business of the Company.
4. To employ experts to investigate and examine into the conditions, prospects value, character and circumstances of any business concerns and undertakings generally or any assets, property or rights, with the objects to finding out suitable transactions.
5. To purchase, take on lease or hire or otherwise acquire, sell, give on lease, exchange, transfer, dispose of any estates lands, houses, buildings, offices, workshops, vehicles and other movable property, annuities, patents, licences, copyrights, trade marks, designs, rights, privileges, concessions, options, policies, book debts, any claims and any interest in immovable or movable property, and any claims against such property or against any person or Company.
6. To enter into any arrangements with any Governments or authorities, municipal, local or otherwise or any person, firm, institution or Company in India or abroad that may seem conducive to the Company's objects or any of them and to obtain from any such Government authority, person, firm, institution or company, any rights or privileges, charter, contracts, licences and concessions including in particulars rights in respect of waters, waterways, roads, highways, railway siding which the Company may think desirable to obtain and to carry out, exercise and comply with any such arrangements, rights, privilege characters, contracts, licences and concessions.
7. To buy, sell, manufacture, repair, alter, improve, exchange, take on lease or hire, import, export and deal in all works, plant, machinery, equipment, apparatus, tools, appliances, products, materials, substances articles and things required in or capable of being used in any business which the Company is authorised to carry on or required by the customers of or persons having dealings with the company or commonly dealt in by persons engaged in any such business or which may seem capable of being profitable dealt with inconnection therewith and to manufacture, experiment with, render marketable and deal in all products residual and by-products incidental to or obtain in any of the business caused on by the Company.

8. To build, construct, alter, maintain, improve, enlarge, pull down, remove or replace and to work, manage and control any buildings, offices, ships, roadways, watercourses, railway sidings and other work and conveniences which may seem calculated directly or indirectly to advance the interest of the Company and to form with other person in doing any of these things.
9. To buy, sell, import, export, prepare for market and deal in merchandise of all kinds and all such raw materials, goods, chattels and affects as may be necessary or required for any of the business carried on by the Company.
10. To manufacture, grow, import, export, sell, exchange, clear, erect, install, repair, alter, remodel, let or take on hire or otherwise deal in any plant, machinery, equipment, tools appliances, material, article or thing capable of being conveniently made, used sold in any business which the Company is authorised to carry on.
11. To undertake any other business (whether manufacturing or otherwise) may seen to the Board of Directors of the Company of the Company capable of being conveniently carried on in connections with the main objects of the Company or in connection with any business which the Company is competent or authorised to carry on or calculated directly or indirectly to render profitable or enhance the value of any of the Company's property or rights.
12. To acquire the whole or any part of the undertaking assets, properties, rights of any business within the objects of the Company with or without liabilities and any lands, buildings, privileges, rights, contracts, property or effects held or used in connection therewith.
13. To take or otherwise and hold shares in any other company having objects altogether or in part similar to those of this Company.
14. To enter into partnership or into any arrangement for sharing profits, union or interests, co-operation, joint-venture, reciprocal concession or otherwise with any person, firm, or company carrying on or engaged in or about to carry on or engage in any business or transaction which the Company is competent or authorised to carry on engaged in or any business or transaction capable of being conducted so as directly or indirectly to benefit the Company.
15. To employ experts to examine and investigate into the constitution, prospects, value and control of any business, concern or undertaking including its assets properties, rights and liabilities.
16. Subject to the provisions of Section 391/394 of the Companies Act, 1956 & MRTP Act, 1969 to amalgamate with any other company having objects altogether or in part similar to those of this Company.
17. To acquire and secure membership or privilege either in the name of the Company or its nominee in any association, exchanges, market, club or other institutions in India or any part of the World for furtherance of any business, trade or industry.
18. To establish, provide, maintain and conduct or otherwise subsidies research laboratories and experimental workshops for scientific and technical research, experiments and tests of all kinds and to provide studies and researches, both scientific and technical, investigations and invention by providing, subsidising, endowing or assisting laboratories, workshops, libraries, lectures, meetings and conferences and by providing for the remuneration of scientific or technical professors, teachers or workers and by for the award of exhibitors, scholarships, prizes and grant to students or otherwise and generally to encourage, promote

and reward studies, research, investigations, experiments, tests and inventions of any kind which may be considered likely to assist any of the business which the Company is authorised to carry on.

19. To act as agent or representatives of companies, corporations, firms and individuals and to transact to carry on all kinds of agency business in relation to any business which the Company is authorised to carry on.
20. To act as agents or brokers and as trustees for any person or company or corporation and to undertake and perform subcontracts and to act as promoters, underwriters, financiers, staffs, selling agents, commission agents and carry on all kinds of agency work and subject to the provisions of law for the time being in force, the business or work or collections, payment, remittance and transmission of monies, securities and valuables and to do all or part of the above things in any part of the world and either as principles, agents, trustee, contractors or otherwise and either alone or jointly with others.
21. To apply for purchase, or otherwise, acquire and protect and renew in any part of the world any patents, patent rights bravest invention, trade marks, designs, licences, concessions and the like conferring any exclusive or limited right to their use or any secret or other information as to any invention which may seem capable of being used for any of the purpose of the Company or the acquisition of which may seem calculated directly or indirectly, to benefit the Company and to use, exercise, develop or grant licences in respect of or otherwise, turn to account the property, rights or information as acquired and to expend money in experiment, in testing of improving any such patents, inventions or rights, subject to the law of the land in force from time to time.
22. To establish, or promote or occur in establishing or promoting any Company or Companies for the purpose of acquiring all or any of the property rights and liabilities of the Company for any other purpose which may seem directly or indirectly calculated to benefit of the Company and to place or guarantee the placing or underwrite, subscribe for otherwise acquire all or any part of the shares, debentures or other securities of such other Company.
23. To undertake any business or branch of a business which this Company is authorised to carry on or by means, or through the agency of any subsidiary company or companies and to enter into any arrangement with such subsidiary company for taking the profits and bearing the losses of any business or branch so carried out, or for financing any such subsidiary company or guaranteeing its liabilities or to make any other arrangement which may seem desirable with reference to any business or branch so carried on including power at any time and either temporary or permanently to close any such branch or business.
24. Subject to the provisions of Section 292(1)(d) of the Companies Act, 1956, to lend, invest or otherwise with the money of the Company upon such securities or without securities as may seem expedient for the business of the Company, in such manner as may, from time to time, be determined, provided always that the funds of the Company shall neither be employed in the purchase nor lent upon the security of its own shares. The Company shall not carry on any banking business as defined in the Banking Regulation Act, 1949.
25. Subject to the provisions of Section 293 of the Companies Act, 1956, to borrow for the purposes of the Company on mortgage of its property or otherwise, or any part thereof, or in any bonds, obligations, promissory notes, payable to bearer or otherwise or on all or any one or more of them, and at such rates of interest and for such period or periods and repayable in such manner and

generally on such terms as Directors may consider desirable and to re-borrow the same or any part thereof on all or any of such securities. To issue mortgage, obligations, promissory notes, as aforesaid, on such terms and conditions as the Directors shall determine and to charge or secure the same on the undertaking of the Company or upon any specific property and rights, present and future of the Company, including if thought fit, its uncalled capital or otherwise howsoever.

26. To purchase and sell shares, stocks, debenture stock, bonds, obligations and securities, issued or guaranteed by any Company constituted or carrying on business in India or in any foreign country and debentures, debenture stocks, bonds, obligations and securities, issued or guaranteed by any Government, sovereigns, ruler, commissioners, public body or authority, supreme, municipal, local or otherwise, whether in India or abroad.
27. To acquire any such shares, stocks, debenture, debenture stocks, bonds, obligations or securities by original subscription, tender, purchase, exchange or otherwise and to subscribe for the same either conditionally or otherwise and to dispose of the same by sale, exchange, tender, surrender or otherwise at such time or times and in such lot or lots may be deemed beneficial.
28. To facilitate and encourage the creation, issue or conversion of debentures, debenture stocks, bonds, obligations, shares and securities and to act as trustees in connection with any such securities. However such issue, creation or conversion shall be made only to members, Directors and their relatives.
29. To constitute any trusts with a view to the issue of preferred or any other special stocks or securities based on or representing any shares, stocks or other assets specifically appropriated for the purpose of any such trust and to settle and regulate and if thought fit, to undertake and execute any such trusts, and to issue, dispose of or hold any such preferred, deferred or other special stocks or securities.
30. To collect rents and debts and to negotiate loans, to find investments and to issue and place in market shares or securities.
31. To guarantee the payment of money secured by or payable under or in respect of bonds, debentures, debenture stocks, contracts, mortgages, charges, obligations and securities of any company or of any authority, supreme, municipal, local or otherwise or any person whosoever, whether incorporated or not incorporated.
32. To guarantee the title to or quiet enjoyment of property either absolutely or subject to any qualifications or conditions and to guarantee persons interested or about to become interests in any property immovable or movable, rights privileges or interested against any loss, actions, proceedings, claims or demands, in respect of any insufficient or imperfection or deficiency of title, or in respect of any encumbrances, burdens or outstanding rights or claims.
33. To furnish and provide deposits and guarantee funds required in relation to any tender or application for any contract, concession, decree, enactment, property, privilege, or in relation to the carrying out of any such contract, concession, decree enactment, property or privilege.
34. To carry on and transact every kind of guarantee and indemnity business, generally and to undertake obligations of every kind and description and to undertake and execute trusts of all kinds.

35. To accept, invite, promote, raise, secure, borrow, undertake or otherwise to negotiate loans, underwriting contracts, mortgages, leases, equity participation, cash credits, letter of credit, guarantees, obligations, commitments, overdrafts and other financial facilities from banks, financial institutions, leasing companies, Government or semi-Government bodies, companies, firms, individuals, societies, associations, bodies, corporate, and other entities.
36. To pay out of the funds of the Company on expenses which the Company may lawfully incur in respect to the formation and registration of any company promoted by the Company or the issue of capital including brokerage and commission.
37. To pay commission to brokers and other for undertaking, placing, selling or guarantee the subscription of any shares of this Company.
38. To provide for the welfare of the employees or ex-employees of the Company and wives, widows and families or the dependents in connection of such persons, by building or contributing to the building of houses, dwelling or chawls or by grants of money, pensions, allowances, bonus or other payments; or by creating and from time to time subscribing or contributing to provident and other associations, institutions, funds or trusts and by providing or subscribing or contributing towards places of instruction, amusement and recreation, hospitals, dispensaries, medical and other attendance and other assistance as the Company shall think fit and to subscribe or contribute or otherwise assist or to guarantee money to institutions or objects which shall any moral or other claim to support or aid by the Company either by person of locality or operation or of public and generally utility or otherwise.
39. Subject to the provisions of Section 293 of the Companies Act, 1956 to sell the undertaking, property and rights of the Company or any part thereof for such consideration as the Company may think fit, in particular for cash, shares, stock, debentures, debenture-stocks, securities or property of any other Company constituted or to be constituted having or not having objects similar or in part similar to those of the Company.
40. To establish and maintain agencies, branch places and local registries and to procure registration or recognition of the Company and to carry on business in any part of the world and to take such steps as may be necessary to give to the Company such rights and privileges in any part of the world as are possessed by local companies or corporations.
41. To adopt such means of making known the Company and its products as may seem expedient and in particular by advertising in press, television, by circular, by purchase and exhibition of work of art or interest, by publication of books and periodicals and by granting prizes, rewards and donations.
42. To make donations to such persons or institutions and in such cases and either of each or any other assets as may be thought directly or indirectly conducive to any of the Company's objects or otherwise expedient and in particulars to remunerate any person or corporation introducing business to this Company and also to subscribe, contribute or otherwise assist or guarantee money for charitable, scientific, religious or benevolent, national, public, cultural educational or other institution, objects for any exhibition or for any public, general or other objects and to establish and support or aid in the establishment and support of association (including Directors) of the Company or its predecessor in business or of persons having dealing with the Company or the dependent, relatives or connection of such persons, allowances, gratuities and bonuses, either by way

of annual payments or a lump sum and to make payments towards insurance and to form and contribute to provident benefit funds and other welfare fund of or for such persons, provided that the Company shall not make any donations to any political parties under any circumstances.

43. Subject to the provisions of Section 58A of the Companies Act, 1956 and Rules made thereunder and directions issued by Reserve Bank of India to receive money by mortgage, charge or lien upon all or any of the property or assets of the Company (both present and future) including its uncalled capital and also by a similar mortgage, charge or lien to secure and guarantee by the Company or any person or company as the case may be.
44. To undertake, carry out, promote and sponsor or assist any activity for the promotion and growth of national economy and for discharging what the Directors may consider to be social, economical and moral responsibilities of the Company to the public or any section of the public as also any activity which the Directors consider likely to promote national welfare or social, economical or moral uplift of the public or any section of the public and in such manner and by such means as the Company may think fit and the Company may at its discretion in order to implement any of the above mentioned object or purposes, transfer without consideration or as such fair or concessional value as the Company may think fit and divert the ownership of any property of the Company to or in favor of any public or local body of authority or Central or State Government or any public institution or trusts or firms or any other agency devoted to the work of rural development as the Directors may approved.
45. To distribute among the members of the Company in kind or specie any property of the Company and in particular any shares, debentures, debenture stocks or securities of other companies belonging to this Company or of which this Company may have the power of disposing.
46. To remunerate official and servants of the Company and others out of the profit of the Company or otherwise as the Company may think fit.
47. To open bank account in India or abroad with any scheduled, co-operative, nationalised, private or foreign banks of all descriptions, applications and uses and to operate, draw, accept, make, endorse, execute, issue, discount, negotiate and transfer promissory notes, hundies, bills of lading, bills of exchange, obligations, acceptances, commitments and other negotiable or transferable instruments in connection with the business of the Company.
48. To do all such other things as are incidental or conducive to the attainment of the before mentioned main objects or any of them and so that the various objects specified shall be regarded as independent objects and in no way restricted by reference to the name of the Company or to the business or objects contained in any other paragraph.

C. OTHER OBJECTS ARE :

1. To carry on all or any of the business coke manufacturers, miners, refiners, smelters, re-rollers, mechanical, electrical and general engineers and contractors, iron and steel converters, metallurgists, gas and electrical manufacturers and engineers, wire drawees, tube makers, galvanisers, enamellers, electroplasters and to buy, sell, import, export, manufacture, repair, convert, let or hire and deal in machinery, rolling stock, implements tools and materials and conveniences of all kinds and generally to carry on the said business in all their branches.

2. To carry on in all their respective branches as traders, merchants, wholesalers, retailers, liasioners, stockists, distributors, importer, exporters, intermediaries, middlemen, brokers, suppliers, intenders, C&F agents, commission agents, buying agents, selling agents or otherwise to exchange, load, unload, handle, deal in all types of machinery equipment, components, goods, articles, things, products, commodities, consumable, accessories, spare parts, ingredients, systems, substances, instruments, chemicals, devices, fittings, tools, dies, jigs, compounds, raw materials, by-products, semi-finished products, materials, wastes, residues, derivatives, appliances, stores, preparations, mixtures, vehicles and other items used in any industry, commerce, transport, public welfare needs, defence, aviation, agriculture, construction, power transmission, pollution or in any other field.
3. To carry on the business of manufacturers of and in all kinds of classes of papers, boards and pulp including paper pulp, photographic paper, glass paper, paste board, card board, straw board, pulp board, lather board, mill board, corrugated board, duplex and triplex board, hard board, plywood board, soda pulp, mechanical pulp, sulphide pulp, chemical and semi-chemical pulp, including such pulp as are manufactured from all types of raw material such as timber, bamboo, grasses, sugar cane, cotton liners, lint cotton waste and all kinds of coated paper with all types of materials, resins and plastics.
4. To carry on the business of hotel, restaurant cafe, tavern bear houses, tea house, refreshment rooms and lodgings, house keepers, licensed victuallers, importer, exporter, dealers, brokers of aerated, mineral, artificial, agricultural and animal products.
5. To carry on business as tourist agent and contractors and to facilitates travelling and to provide for tourists and travellers and promote the provision of convenience of all kinds in the way of through tickets, circular tickets, berths, charter air craft of ships, reserved places, hotels and lodging accommodation, guides, safe deposits, money exchanger, inquiry, information center, library, reading room and carry on all any of the business of transport and haulage contractors, owners and charters of road vehicles, aircraft and ships, tugs barges and boats of every descriptions lightman and carriers of goods and passengers by road, rail, water or air, forwarding transport and commission agent custom stevedores, refiners, cargo superintendent, packers, haulers, warehouseman, store keeper, engineers, electrician and job master.
6. To carry on in India or elsewhere the business as printer, publishers, DTP operators, proofreaders, laminators, designers, writer, authors and editors of all varieties descriptions, specifications and to develop software, CDs, cassette, floppies or any other electronic mode, devices, systems and to act as data entry operators, page maker, website designer, copyright owner and to deal in all goods, articles and things necessary for the attainment of the above objects.
7. To cultivate tea, coffee, cinhona, rubber and other produce, and to carry on the business of tea planter in all branches, to carry on and work the business of cultivators winners and buyers of every kind of vegetable, mineral or other produce of the soil, to prepare, manufacture and render marketable any such produce, and to sell, dispose of and deal in any such produce, either in its prepared, manufactured or raw state, and either by wholesale or retail and to purchase, take on lease or otherwise acquire, hold and work any lands suitable for planting cultivation and growth of any of the above mentioned products.

8. To carry on the business of manufacturing and/or processing of oxygen and other gases, chemicals, industrial alcohol, graphite electrodes and petroleum products, vegetable oils, alcoholic and non-alcoholic drinks and beverages of kinds and brewers and distillers.
 9. To acquire and hold shares stocks, debentures, bonds, obligations and securities issued or guaranteed by any company, association or undertaking constituted or carrying on business in India or elsewhere, or debentures, bonds, obligations and securities issued or guaranteed by any Government, municipality, public body or other local authority and any such shares, debentures, bonds, obligations or securities acquired by original subscription, tender purchase, exchange or otherwise and to subscribe for the same either conditionally or otherwise and to guarantee the subscription thereof and to exercise and to enforce all rights and powers conferred by or incidental to the ownership thereof and to sell or otherwise dispose off any such shares, debentures, bonds, obligations or securities.
 10. To act as stockist, commission agent, manufacturers or representative or agents, selling and purchasing agents, indenting agents, distributors, brokers, trustees, attorney in goods mentioned in the main objects.
 11. To act as trustees, executors, administrators, attorneys, nominees and agents and to under take and to execute trusts of all kinds and (subject to compliance with any statutory condition) to exercise all the powers of custodian, trustees and trust, corporations.
 12. To carry on all kinds of business of manufacturers, importers, exporters, dealers and distributors of television films, video films, tapes and video cassettes, equipment, accessories parts, tools, materials, apparatus and other articles used in connection herewith or which may thereafter be invested.
 13. To carry on the profession of consultants on management, employment, engineering, industrial and technical matters to industry and business and to act as employment agent and exporters of man power.
 14. To carry on business as manufacturers, dealers, stockist, exporter and importer of and all other hardware items of all types and descriptions.
 15. To carry on business as manufacturers of dealers in or as stockist importers and exporters of packing materials, cartoons, containers, boxes, and cases of paper, boards, wood, glass, plastic, pulp cellulose, firms, polythene, rubber, metals, metal foils, gelatin, tin flexible treated, laminated or other material.
 16. To carry on and undertake business transaction or operation commonly undertaken or carried on by financiers, housing finance, leasing, hire purchase, underwriter, merchants and agents of all movable and immovable assets. The Company shall not carry on any business which is banned under the Banking Regulation Act, 1949.
- IV. The liabilities of the members is limited.
- V. The Authorised Share Capital of the Company is Rs. 4,00,00,000/- (Rupees ^{Eleven} Four Crore only) divided in to ^{11,00,000} 40,00,000 ^{One Crore 7 Lacs} (Fourty Lakhs only) Equity Shares of Rs.10.00 (Rupees Ten only) each with power to increase or reduced, consolidate or subdivide the capital for the time being into several classes and to attached thereto respectively such preferential or special rights, privileges or conditions as may be determine by or in accordance with the regulations of the Company and with power to issue Redeemable Preference Shares.

110,000,000/-
 For AGRA SEN SPONGE PRIVATE LIMITED

[Signature]
 Director

* * *

We the several persons, whose names & addresses are subscribed, hereto are desirous of being formed into a Company in pursuance of the **MEMORANDUM OF ASSOCIATION** and we respectively agree to take the number of shares in the capital of the Company, set opposite our respective names.

Sl. No.	Signature, Name, Address, Description and Occupation of Subscribers	Number of Equity Shares taken by each subscriber	Name, Address, Description and Occupation of Witnesses
1	2	3	4
1.	<i>Sd/-</i> PREM KUMAR AGARWAL S/o. Late G.D. AGARWAL OSCAR HOUSE, Main Road P.S. : Plant Site ROURKELA - 769 001 Occupation : Business	2,500 (Two Thousand Five Hundred only)	<p><i>Witness to all the Signatories</i></p> <p><i>Sd/-</i> (GOPAL DAS AGARWALA) S/o. Late Khajanchi Lal Agarwal R. GOPAL & ASSOCIATES CHARTERED ACCOUNTANTS Shree Complex, 1st Floor, Uditnagar, Rourkela - 769 012 <i>Occupation: Chartered Accountant in Practice</i> Membership No. 51609</p>
2.	<i>Sd/-</i> ASHOK KUMAR AGRAWAL S/o. Sri RAM KISHAN AGRAWAL Satayarama House Basanti Nagar Road, Uditnagar P.S. : Uditnagar ROURKELA - 769 012 Occupation : Business	2,500 (Two Thousand Five Hundred only)	
3.	<i>Sd/-</i> PAWAN KUMAR AGARWAL S/o. Late KHUSHIRAM AGARWAL Birsa Dahar Road P.S. : Uditnagar ROURKELA - 769 012 Occupation : Business	2,500 (Two Thousand Five Hundred only)	
4.	<i>Sd/-</i> RAGHUBIR PRASAD GUPTA S/o. Late BISWANATH GUPTA Tulsi Apartments, 3rd Floor Rajendra Path P.S. : Rajendra Path PATNA - 800 001 Occupation : Business	2,500 (Two Thousand Five Hundred only)	
	TOTAL	10,000 (Ten Thousand only)	

Place : ROURKELA

Date : 17th April, 2003



CONSENT ORDER

ANNEXURE-P-3

1

PEED POST**STATE POLLUTION CONTROL BOARD, ODISHA**

(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909/ EPABX : 2561909/2562847

E-mail: paribesh1@ospcboard.org / Website: www.ospcboard.orgNo. 4860 / IND-I-CON-3426Dt. 28-03-2023**CONSENT ORDER**

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref : Your online application ID No. 4619081,dtd.02.01.2023

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry: M/s. AGRASEN SPONGE PRIVATE LTD.,Name of the Occupier & Designation; Mr. Murari Lal Sharma, DirectorAddress: Mandiakudar, Chungimati, Kansbahal, SundargarhThis consent order is valid for the period from 01.04.2023 to 31.03.2028

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl.No.	Product	Quantity
01.	Sponge Iron - DRI Kiln (I,II, III & IV)	4×50TPD



CONSENT ORDER

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Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard			
1.	Domestic effluent	Soak pit via septic tank	No discharge	--	--	--	--
2	Cooling water	To be completely recycled	No discharge	--	--	--	--

B. Emission permitted through the following stack subject to the prescribed standard

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard	
				PM (mg/Nm ³)	CO (Vo./Vol.)
Stack attached to ESP of					
1.	DRI Kiln -I & II	30	50000	100	1%
2.	DRI Kiln -III & IV	30	50000	100	1%
Bag filter attached to					
3.	cooler discharge -I (Kiln -I & II)	30	16500	100	--
4.	cooler discharge -II (Kiln -III & IV)	30	16500	100	--
5.	stock house bag filter	30	16000	100	--
6.	coal circuit	30	16500	100	--
7.	product house	30	30000	100	--
8.	I - bin	30	7000	100	--

C. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Dolochar	170	--	--	170	To be dumped in designated Solid waste disposal site



CONSENT ORDER

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E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the lace where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules



CONSENT ORDER

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- made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipment or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board and conditions stipulated in Environmental Clearances issued by MoEF, Govt of India.
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate



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GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
 2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
 3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
 4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
 5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
 6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
- All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
 9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
 10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
 11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas



CONSENT ORDER

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cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.

12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:
AIR POLLUTION CONTROL

1. The ESP installed at the kilns, bag filters installed at various dust generating areas shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of the APC devices through preventive maintenance.
2. There shall be no leakage of flue gas through the emergency caps, slip rings or any other process areas of DRI kilns except during exigencies.
3. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
4. The Pneumatic Dust Handling system installed at the hoppers of ESPs and Bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.
5. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
6. Iron ore and coal shall be stored under covered shed. Material storage area shall be covered with adequate sprinkling facility.
7. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
8. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
9. Accumulation of dust, solid waste and accretion material in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed in the designated dump site.
10. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
11. The industry shall strictly follow the guidelines for continuous Emission Monitoring Systems of August, 2018 for Particulate Matter.



CONSENT ORDER

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12. The industry shall ensure tamper proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
13. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS & surveillance cameras shall be conducted by reputed institute like NIT/IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
14. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
15. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
16. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
17. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
18. D.G. sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from grid to D.G. in the event of power failure. The AMF Panel should preferably be PLC (Programmable Logic Control) based. Dedicated D.G. sets of adequate capacity shall be installed to ensure adequate standby power supply to run all pollution control devices of the plant in the event of power failure.
19. The industry shall put up sign Boards at appropriate places with nomenclature of the stacks in consultation with Regional Officer of the Board. It shall install electronic display Board in front of main gate to display the monitoring data, prescribed standard for public information.
20. The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF, Govt. of India dated 16 Nov 2009 (Annexed).

WATER POLLUTION CONTROL

1. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled.
 2. The domestic effluents shall be suitably treated in STPs / septic tanks followed by soak pits so as to meet the prescribed standard of the Board before discharge/ reused.
 3. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
 4. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
-



CONSENT ORDER

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5. The industry shall have adequate space at point of time for waste disposal at least for a period of next three years. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
6. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

G) ADDITIONAL CONDITIONS:

- a. Surface water management plan for plant area including solid waste dump site shall be submitted within one month and implemented before the coming monsoon.
- b. Mechanical wheel washing system with treatment facilities for wash water at the exit gate shall be provided within 02 months.
- c. Pneumatic conveying system at the bag filter attached to the coal circuit area shall be installed within 03 months.
- d. Blacktopping/ concreting of the balance internal roads shall be completed within 03 months.
- e. The industry shall provide rain guns at raw material stack yard, internal road and approach road inside the plant premises for dust suppression within 03 months.
- f. The HD Camera shall be rectified within 01 month for uninterrupted video streaming to the server of the Board.

The occupier must comply with the conditions stipulated in section A, B, C, D E, F & G to keep this consent order valid.

To,

**The Director,
M/s. Agarsen Sponge Private Limited,
AT – Mandiakudar, Po – Chungimati,
Kansbahal -770 034, Dist - Sundargarh
Odisha**

Encl : As above

[Signature]
MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 4861 /Dt. 28-03-2023

Copy forwarded to:

- i) Regional Officer, State Pollution Control Board, Rourkela
- ii) District Collector, Sundargarh
- iii) D.F.O, Sundargarh
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register/HWM Cell, Bhubaneswar



[Signature]
CHIEF ENV. ENGINEER

STATE POLLUTION CONTROL BOARD, ODISHA



General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ⁰ C above the receiving water temperature	-----	-----	Shall not exceed 5 ⁰ C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ⁰ C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



CONSENT ORDER

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NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



REGIONAL OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)
NEAR PANPOSH HOCKEY CHOWK, PANPOSH, ROURKELA, SUNDARGARH-769004

No.....160.....

FORM - II
NOTICE OF INSPECTION
(See Rule - 5 (2))

Date..10/01/2024

of

ODISHA AIR (PREVENTION & CONTROL OF POLLUTION) RULES, 1983

Regional Officer,
Rourkela

To

M/s Agralen sponge (P) Ltd.,
Mandiakudan,
Sundargarh

TAKE NOTICE that for the purpose of enquire under section 21 of Air (Prevention & control of Pollution) Act, 1981 the following Officers of the Board namely :-

- (i) Dx - A.K - Mallick, ACES & RO
- (ii) Ex. B.K - Bhoi, D.EE
- (iii) /
- (iv) /

and the persons authorised by the Board to assist them shall inspect.

Any streams of your industrial plant.

Any other parts thereof or pertaining there to under your management / control of date (s)

10/01/2024 between 12:30 - 2:00 p.m.
hours when all facilities requested by them for such inspection should be made available to them on the site. Take Notice that refusal or denial to above stated demand made under the functions of the Board shall amount to obstruction punishable under section 37 (1) of the Act.

BY ORDER OF THE BOARD

A Mallick
REGIONAL OFFICER

Copy to

- (1)
- (2)
- (3)

Received the notice

M/s Agralen Sponge Pvt. Ltd.
10/1/2024
Signature and full name with date
Director



**REGIONAL OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA**

**(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA)
NEAR PANPOSH HOCKEY CHOWK, PANPOSH, ROURKELA, SUNDARGARH-769004**

**FORM - V
NOTICE OF INSPECTION
(See Rule - 23)
of**

Dtd... 10/01/2024

No..... 159

Odisha Water (Prevention & Control of Pollution) Rules, 1983

**Regional Officer,
Rourkela**

To M/s Agvasen Sponge (P) Ltd,
Mandiakudan
Sungangah

TAKE NOTICE that for the purpose of enquire under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 the following officers of the Board namely :-

- (i) Dr. A.K. Mallick, ACE & RO
- (ii) Ex. B.K. Bhoi, D.EE
- (iii)
- (iv)

and the persons authorised by the Board to assist them shall inspect the

- (a) Water Works
- (b) Sewage Works
- (c) Waste treatment plant
- (d) Factory
- (e) Disposal system
- (f) Any other parts thereof or pertaining there to under your management / control of

date(s) 10/01/2024 between 12:30 - 2:00 PM hours when all facilities requested by them for such inspection should be made available for them on the site. Take Notice that refusal or denial to above stated demand made for performing the functions of the Board shall amounts to obstruction punishable under section 42 of the Act.

BY ORDER OF THE BOARD

Halhalki
REGIONAL OFFICER

Copy to

- (1)
- (2)
- (3)

Received the notice

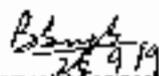
Agvasen Sponge Pvt. Ltd.
10/1/2024
Signature and full name with date
Director

Proceeding of the Public Hearing meeting held on 26th September, 2019 at 11.00 A.M., at- IDC Playground at Kalunga, P.S: Brahmanitarang in respect of M/S Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA located at Jiabahal, Kalunga Industrial Estate, Kalunga, Dist-Sundargarh.

The public hearing of M/s Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA located at Jiabahal, Kalunga Industrial Estate, Kalunga, Dist-Sundargarh was held at IDC Playground at Kalunga, P.S: Brahmanitarang on 26.09.2019 at 11.00 A.M.

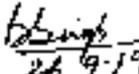
Sri Nikhil Pavan Kalyan, IAS, Collector & District Magistrate, Sundargarh presided over the meeting along with Er.(Mrs.) Babita Singh, Environmental Engineer, Rourkela, State Pollution Control Board, Odisha. Collector & District Magistrate, Sundargarh welcomed the public who were present at the venue for participating in the public hearing and informed about the objectives of the Public Hearing meeting.

At the outset Er.(Mrs.) Babita Singh, Environmental Engineer, Rourkela, State Pollution Control Board, Odisha welcomed the public present in the meeting. She briefly described the objective of the public hearing as per the EIA Notification S.O. 1533(E), dated 14th September 2006 of the Ministry of Environment and Forest & CC, Govt. of India. She informed that the date, time and venue for conducting the public hearing of M/s Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA located at Jiabahal, Kalunga Industrial Estate, Kalunga, Dist-Sundargarh was advertised in Odiya daily "The Samaj" and English Daily "The New Indian Express" on 23.08.2019. **(Paper cuttings are enclosed).**


Environmental Engineer
State Pollution Control Board Odisha
ROURKELA


COLLECTOR, SUNDARGARH

On behalf of the project proponent, Mr. Sudhansu Patl, Director of M/s Shri Mahavir Ferro Alloys Pvt. Ltd., welcomed the dignitaries on the dais and gathering and gave a brief description about the existing plant facilities and proposed expansion project. He stated that the expansion facility will be established inside the existing factory premises and land will not be acquired for this proposed expansion facility. There will be no displacement due to this expansion project as it will be established inside plant premises. The proposed project cost is Rs. 362.00 Crores. This project will have about 950 numbers direct employment and 1500 numbers indirect employment opportunity. The required man power will be engaged from nearby villages on priority basis during execution and operation of the proposed expansion facility. About 37.60 acres of the land from total 110.373 acres has been under green cover, which is about 34% of the total area. 10 acres of the land is allocated inside plant premises for solid waste disposal. The total water requirement will be 282 m³/hr, which will be drawn from the Sankha River. Air pollution will be controlled by installing electro static precipitator, bag filter, regular water sprinkling and regular maintenance of the air pollution control devices. Waste water generated from the cooling towers and boilers will be recycled after treatment. The generated surface runoff water from the factory premises and from waste disposal area will be channelized to a storage pond. The collected water will be reused for dust separation and plantation purpose. There will not be any discharge of waste water to outside the factory premises. The dolochar generated from DRI Kilns will be reused as fuel in power plant boilers. Coal dust will be reused in power plant and pellet plant. The generated ash from the power plant will be supplied to the cement factory, tiles factory and fly ash bricks manufacturing units. Noise level will be controlled by proper acoustic enclosures. About Rs. 18.10 Crores will be invested for environment protection and about Rs. 1.18 Crores will be invested each year for recurring expenses. Apart from above the company will undertake various developmental works each year at nearby villages under corporate social responsibility.


26/9/19
Environmental Engineer
State Pollution Control Board Orissa
ROURKELA

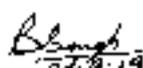

26/9/19
COLLECTOR SUNDARGARH

Collector & District Magistrate, Sundargarh invited the public to offer their views on environmental related issues of the proposed expansion project. Most of the people present during the public hearing have supported for establishment of expansion project for employment opportunity and overall development. At the same time, the major demands raised during the meeting are issues related to control of air pollution & water pollution, local employment, land acquisition, peripheral development, health care facility, drinking water facility, promotion of sports, promotion of education and skill development. The views offered by the participants are enclosed as **Annexure-IV**. Summary of the points raised by the participants in the public hearing in English and Odiya (vernacular language) is enclosed as **Annexure-V (A & B)**.

After the completion of the deliberation process the Collector & District Magistrate, Sundargarh invited the representative of M/s Shri Mahavir Ferro Alloys Pvt. Ltd., to give a brief note on the issues related to the demand and grievances of the local people raised in the public hearing meeting. Summary of the views of the project proponent on issues raised by the public during public hearing in English and Odiya (vernacular language) is enclosed as **Annexure-VI (A & B)**.

After deliberation of the above and concluding statement by the Collector & District Magistrate, Sundargarh, Er. D. K. Sahoo, Asst. Env. Engineer, State Pollution Control Board, Rourkela gave vote of thanks at the end of public hearing.

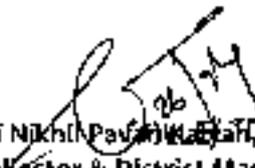
The Attendance sheet of the members present in the public hearing is annexed as **Annexure-I**. About 800 participants have attended the public hearing meeting but only 291 persons have put their signature in the attendance sheet, whose list is annexed as **Annexure-II**. 77 persons have deliberated their views in the public hearing, however 76 persons has signed in the attendance sheet. Attendance sheet is annexed as **Annexure-III**. The video recording of the entire proceeding of the public hearing is enclosed in separate **Compact Disc (CD)**.


 Environmental Engineer
 State Pollution Control Board, Bhubaneswar
 ROURKELA


 COLLECTOR, SUNDARGARH

About 306 written statements have been received from the various stake holders before & on the day of public hearing. Most of the public have submitted written statements in support of the proposed expansion project with major demands as mentioned in Annexure-V. Copies of the petitions are enclosed as Annexure-VII.

Babita Singh
 Er. (Mrs.) Babita Singh, 26.9.2019
 Environmental Engineer, State Pollution Control Board,
 Odisha, Rourkela
 (Assisted as representative of SPCB, Odisha)


 Sri Nikhil Patra, 26.9.2019
 Collector & District Magistrate, Sundargarh
 (Presided and supervised the Public Hearing meeting)

Environmental Engineer
 State Pollution Control Board Odisha
 ROURKELA



No. 8694/IN D-13-PH-756

Date 22.08.2019

NOTICE

ENGLISH VERISON of PAGE 35

It is brought to the notice of all concerned that the State Pollution Control Board, Odisha issued an advertisement in the newspapers "The New Indian Express" and "Samaj" on 14.05.2019 to conduct the public hearing in respect of M/s Shri Mahavir Ferro Alloys Pvt. Ltd. on 16.07.2019 at 11.00 A.M. at Field behind Jiabahal Shiva Mandir, Plot No. 829, K.No. 106, Kalunga "Ka" Ps: Brahmanitarang under Lathikata Block of Sundargarh district for expansion of Pellet plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA at Jiabahal, Kalunga Industrial Estate, Kalunga in Sundargarh district. But, due to serious law and order problem, the public hearing scheduled above could not be conducted. The same public hearing is now rescheduled to be held on 26.09.2019 at 11.00 A.M. at IDC Play Ground at Kalunga P.S: Brahmanitaranga under Lathikata Block of Sudargarh district.

By virtue of Ministry of Environment, Forests & Climate Change, Government of India Notification No. S.O. 1533 (E), dated 14.09.2006, the Board has been authorized to conduct environmental public hearing and as such invites suggestions, views, comments and objections on matters relating to environmental aspects of the proposed project from all the persons including bonafide residents, environmental groups and others located at the proposed site / sites of displacement / sites likely to be affected.

For the above purpose, a person will only mean:

- A. Any person who is likely to be affected by the grant of Environmental Clearance.
- B. Any person who owns his control over the project with respect to which an application has been submitted for environmental clearance.
- C. Any association of persons whether incorporated or likely to be affected by the project and/or functioning in the field of environment.
- D. Any local authority within any part of whose limit is within the neighborhood, wherein the project is proposed to be located.

Persons as above who desire to submit their views, comments, objections etc. relevant to the project, may do so in writing within 30 days from the date of publication of this notice addressing the same to the Member Secretary, State Pollution Control Board, Odisha through Registered Post. Besides this, persons interested to submit their views relevant to the proposed mining project in writing or orally may also do so during the public hearing to be conducted on 26.09.2019 at 11.00 A.M. at IDC Play Ground at Kalunga, P.S: Brahmanitaranga under Lathikata Block of Sundargarh district.

Persons desirous of participating in the public hearing may go through the Environmental Impact Assessment (EIA) / Environmental Management Plan (EMP) of the said project which will be available at the following offices. Copy of the Executive Summary both in English & Odia also available in the following offices & the same can also be downloaded from the website : www.spocboard.org free of cost.

1. District Collector's Office, Sundargarh
2. District Industries Center, Sundargarh
3. In the office of the Chief Executive Officer, Zilla Parishad, Sundargarh
4. In the Head Office of the State Pollution Control Board, Odisha, Parivesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar-751 012
5. Regional Office, State Pollution Control Board, Odisha, Rourkela.
6. Department of Forest & Environment (Environment), Govt. of Odisha, Bhubaneswar.

For any further clarification in the matter, The Regional Officer, State Pollution Control Board, Rourkela or the Member Secretary, State Pollution Control Board, Odisha at Bhubaneswar may be contacted.

Sd/- MEMBER SECRETARY

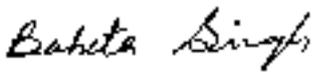
Collector, SUNDARGARH

The New Indian Express on 23.8.2019



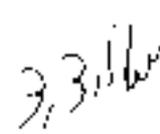
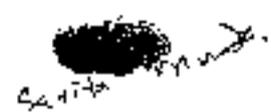
ANNEXURE-I

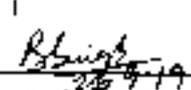
Members present in the Public hearing of M/S Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA located at Jiabahal, Kalunga Industrial Estate, Kalunga, Dist- Sundargarh, held on 26.09.2019 at 11.00 A.M., at- IDC Playground at Kalunga, P.S: Brahmanitarang, Dist- Sundargarh.

Sl.No	Name of the Member	Signature
1.	Sri Nikhil Pavan Kalyan, IAS, Collector & District Magistrate, Sundargarh (Presided and supervised the Public Hearing meeting)	
2.	Er.(Mrs.) Babita Singh, Environmental Engineer, State Pollution Control Board, Odisha, Rourkela (Assisted as representative of SPCB, Odisha)	

Annexure - II

Public Present in the Public Hearing of the Public hearing of M/S Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD) DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA, Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA at Jiabahal, Kalunga Industrial Estate, Kalunga in Sundargarh District to be held on dt. 26.09.2019 at 11.00 AM at IDC Playground, Kalunga Ps-Brahmanitarang of Sundargarh District.

Sl. No.	Name & Address	Signature
1.	Sejada Bisi, Balugate, Parking Distt	
2.	Alia Khatoon Balugate parking	Alia Khatoon
3.	Sannati Bhumij Rutaka Parkash	Sannati Bhumij
4.	Masagz Patil - parking	MASAGZ PATIL
5.	Jamuna Nayg parking	Jamuna Nayg
6.	manata sahoo parking.	manata sahoo
7.	Uma Nayg parking parkash	Uma Nayg
8.	Sarita Nayga, Payas, Ruparata,	

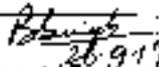

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 State Pollution Control Board Odisha
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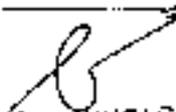

 COLLECTOR, SUNDERGARH

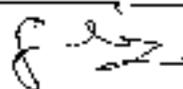
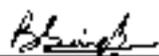
Sl. No.	Name & Address	Signature
9.	Kajara Oran, Chikhatmati	
10.	Jawari Patil, Chikhatmati	
11.	Sukra Lakra, Chikhatmati	
12.	Resona Badalik chikhatmati	Resona Badalik
13.	Jimi badalik chikhatmati	Jimi badalik
14.	Puja Badalik chikhatmati	Puja Badalik
15.	Anati Badalik chikhatmati	Anati Badalik
16.	Puja Badalik chikhatmati	Puja Badalik
17.	Pinki Larra chikhatmati	Pinki Larra
18.	Domni chikhatmati	

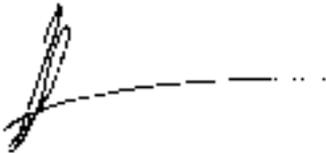
Sl. No.	Name & Address	Signature
19.	Fulosari Goud, Tarang Bhonder Bosti	
20.	Sonali Khedra (Bhandra toke)	Sonali Khedra
21.	Bhandra toke	Kishan Kishan
22.	Tejmati Badaik, Chikotmati	Tejmati
23.	Bhandra toke	Bhandra toke
24.	Sedan Kumbhar, Chikotmati	
25.	Mangni Kumbhar, Chikotmati	
26.	Siben Kumbhar, Chikotmati	
27.	Tirasmeni Kumbhar, Chikotmati	
28.	Lalita Kumbhar, Chikotmati	

Sl. No.	Name & Address	Signature
29.	କିଶୁ ଦେବୀ	କିଶୁ
30.	ମାଳା ତ୍ରିପାଠୀ	ମାଳା ତ୍ରିପାଠୀ
31.	ଜାଲକୀ	ଜାଲକୀ ଥାପା
32.	Kaishma Singha	Kaishma Singha
33.	Susila TOPPU	Susila
34.	MANJU E KKA	MANJU
35.	VINSAI ISANANI	VINSAI
36.	Sabita Maradei	Sabita
37.	Sunita Brodhan	Sunita
38.	Reshma Khattun	Reshma Khattun

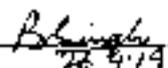

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 State Pollution Control Board Odisha
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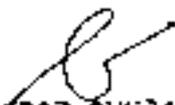

 COLLECTOR, SUNDARGARH

Sl. No.	Name & Address	Signature
39.	Ramesh Mishra Son Nua gaon	Ramesh Mishra
40.	Amit Dharmacar	Amit Dharmacar
41.	Simon Kujar	Simon Kujar
42.	Suman Banla	Suman Banla
43.	Sonu Tantiy	Sonu Tantiy
44.	Sujit Kujar	Sujit Kujar
45.	Annil Lakna	Annil Lakna
46.	Guddu Kumar	Guddu Kumar
47.	Samerat. Khosla	
48.	Biswanit Kog. 	BKog.

Sl. No.	Name & Address	Signature
49.	Sulbana Lakta	
50.	S. Mohapatra	
51.	Janki Devi	Janki Devi
52.	Anshita Kumari Gond	Anshita K. Gond
53.	Rita Mahapatra	
54.	Sikari Lakta	
55.	Sarka Lakta	
56.	ଅନିଲ କୁମାର	ଅନିଲ କୁମାର
57.	ଅନିଲ କୁମାର	
58.	ଅନିଲ କୁମାର	

Sl. No.	Name & Address	Signature
59.	ନିତ୍ୟ ବେହେରା	
60.	ଆନି ବେହେରା	Ani Behera
61.	ଶ୍ରୀମତୀ କୁମାରୀ ବେହେରା	श्रीमती कुमारी
62.	ଜାରି ମାତା ବେହେରା	
63.	Ruspa Kumbhar	Ruspa ରୁସା କୁମ୍ଭାର
64.	Manisa Tirkey	Manisa
65.	Damini Lakota	Damini
66.	ରୁସା କୁମ୍ଭାର	
67.	Sakanti Kumbhar	sakanti
68	Sulochna Kumbhar	Sulochna


 Environmental Engineer
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 ROURKELA


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Sl. No.	Name & Address	Signature
69.	ସୁମିତ୍ରା କଟକ	ସୁମିତ୍ରା
70.	ମିନି କାମରାଜ	ମିନି
71.	ନିତ୍ୟା କୁମାରୀ	ନିତ୍ୟା
72.	Dali Kumbhar	
73.	Sonali Sinha.	S. Sinha.
74.	ଦେବୀକାନ୍ତ	ଦେବୀକାନ୍ତ
75.	TULSI	TULSI
76.	ସୁମିତ୍ରା	ସୁମିତ୍ରା
77.	Sakuntala	Sinha
78.	Amita	Singha

Sl. No.	Name & Address	Signature
79.	Gajpur Gopal Mishra	Gopal Mishra
80.	Cuttack Ashit Ku Mahali	Ashit Ku Mahali
81.	Cuttack Atula Oram	Atula Oram
82.	Ganjam Sachdev Badrik	Sachdev Badrik
83.	Tumran Dangena Singh	Chene Oram Dangena Singh
84.	Ganjam Sant Kumar	Sant Kumar
85.	Tumran Chene Oram	Chene Oram
86.	K. C. Oram	K. C. Oram
87.	Dekati xoxo	D. X
88.	Bikant Toppe	B: T

26.9.19
Environmental Engineer
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COLLECTOR, SUNDARGARH

Cuttack

Sl. No.	Name & Address	Signature
89.	Nanendra Kisan Gayan.	Kisan 26.8.19
90.	Ajay Biswal	Ajay 26.8.19
91.	Ramesh Toppo	R.amesh
92.	Srikanta Saha	
93.	A.d Saha	A
94.	Kanan Lohan	Kanan
95.	Purus Basu Goppali	Purus
96.	J.P. TIKKAY	J.P.T
97.	Rahul Toppo Gopopali	Rahul
98.	Nanu Toppo Gopopali	Nanu

Sl. No.	Name & Address	Signature
99.	सुनीता समक कोपू वीला	सुनीता समक
100	Sukanti Sahoo Chikamali	Sukanti Sahoo
101	Greta Badaik Chikamali	Greta Badaik
102	Sukhramani miaz Chikamali	Sukhramani miaz
103	कल्पना लुछा वृधुवाला	कल्पना लुछा
104	Sudhamani Mellik, Rukutola	
105	श्रीनामदासी, Rukutola	श्रीनामदासी
106	Brahma Bhande, Rukutola	
107	Divya Tigge, Rukutola	
108	Rohit Kumar, Rukutola	

Sl. No.	Name & Address	Signature
109	Rahul Kumbhar Tumajan	Rahul Kumbhar
110	Gilaa Singh Khairi loand	Gilaa Singh
111	Karan Badaik San nuajan	Karan Badaik
112	Sushil Kuyra San Neagan	Sushil Kuyra
113	Ankit Badaik San nuajan	Ankit Badaik
114	Rahul Badaik San nuajan	Rahul Badaik
115	Rajesh Bamill San. KWLAS	Rajesh
116	Akhinavge Badaik San nuajan	Akhinavge Badaik
117	Khuler Mahalinge Garjan	
118	Francis Majhi Garjan	Francis Majhi Garjan

Sl. No.	Name & Address	Signature
119	Amit kiro. Garejan	Amit kiro.
120	Akash Bouda Garejan	Signature
121.	Atul priti Sanyal Garejan	A. Priti
122.	Gabriel Erika Garejan	Erika
123.	Saratan	Saratan
124.	Sameer Turkey	Sameer. Turkey
125.	Ajit minz	Ajit minz
126.	Sanyal Oream Garejan	Sanyal Oream
127.	Ankit kishan Garejan	Ankit kishan
128.	Ashish Oream Garejan	Ashish Oream

Ashish
27/9/19
Environmental Engineer
State Pollution Control Board Orissa
ROURKELA

[Signature]
COLLECTOR, SUNABAGARH
Garejan

Sl. No.	Name & Address	Signature
129.	Nekul mukhi B.N.D.M. Diesel colony.	Nekul mukhi
130.	Bijay Murali B.N.D.M. (Diesel colony)	Bijay Murali
131.	Bipul. Toppo Relaposh	Bipul. Toppo
132.	Samir Tiskey Garjan	Samir Tiskey
133.	Ranjit kerketta Beichahanda	Ranjit kerketta
134.	B.M. Dewaj	B.M. Dewaj
135.	Ajay mahali Garjan	Ajay
136.	Karan kishan Garjan	Karan kishan
137.	Krishna chandra Nayak IDC Kaluya	
138.	Rajendra ORAM Garjan	Rajendra ORAM Garjan

Bl
Environmental Engineer
State Pollution Control Board Odisha
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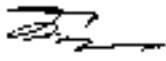
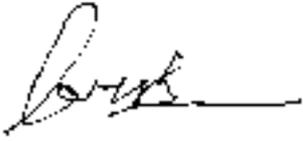
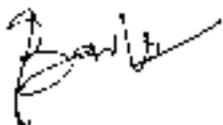
COLLECTOR, SINDHAPUR

Sl. No.	Name & Address	Signature
139.	Bijay Kumar Badaik Relapoh	Bijay Kumar Badaik
140.	Raj Badaik	Raj Badaik
141.	Azhar Kumar	Azhar
142.	Bishal Nirz	B. Nirz
143.	Bikash Banlaik	B. B
144.	Sanunagar	Sallip Lakka
145.	Jaganath Kuyal 17 San nunagar	Kuyal
146.	Kalunga Theradabin Rajib Badaik	Rajib Badaik
147.	Babun Kundhoo Tunoon	Babun Kundhoo
148.	Neharu Tirkey Ranto	Neharu Tirkey

Sl. No.	Name & Address	Signature
149.	Binay kamal Saha	Binay Kamal Saha
150.	Rajendra Saha	R. Saha
151.	Rabi Sankar Mohapatra	R. Mohapatra
152.	Ranjit Bahena	R. Bahena
153.	Santosh Pradhan	S. Pradhan
154.	Himansu Nayak	H. Nayak
155.	Aniket Das	Aniket Das
156.	Pranav Das	P. Das
157.	Ramesh Das	Ramesh
158.	ARUN Das	ARUN


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 COLLECTOR, SINGBARGARH

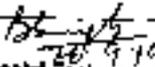
Sl. No.	Name & Address	Signature
159.	Amit Kumar Bera Kankajala.	Amit Bera
160.	Jitendra Kumar Das	
161.	Bikram Chakrabarti Kakungu	
162.	Ashu Devi	TCI
163.	Kamini Prasad	Gopabandhu
164.	Santosh. Panda P.H.	Kulunga.
165.	G.P. Das 212/91 5/2/52, 501/2	P. Manu
166.	Mahendra Kumar Mohanty	D. Jatti
167.	Dheeraj Singh	Gangan
168.	Sumit Barua	

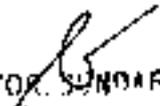
Sl. No.	Name & Address	Signature
169.	Raj Lakshmi Dash	Raj Lakshmi Dash
170	Lakshmi Bharmis	
171	Anita Suran	
172.	Saritam Bibi	ساريتام بيبی
173.	Rajkumari Devi	
174.	Mastha Tiskay	mastha Tiskay
175.	Kantari Kejuri	
176.	Sumi Lakra	Sumi Lakra
177	Nandini Das	Nandini Das
178.	Tapu Mallik	Tapu Mallik


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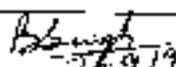
Sl. No.	Name & Address	Signature
179.	Lalita Das	
180.	Ashmita Dash.	Ashmita Dash.
181.	Poovali Samal	Poovali Samal
182.	ଆଲୋକିନୀ କୁଞ୍ଜରୀ	ଆଲୋକିନୀ କୁଞ୍ଜରୀ
183.	Misakhi Nayak	Misakhi
184.	Kumarji Behara	Kumarji
185.	Binida Kachhap	Binida
186.	ସଞ୍ଜୁ ଶାସ୍ତ୍ରୀ	ସଞ୍ଜୁ ଶାସ୍ତ୍ରୀ
187.	Binshi Kumar	
188.	Kabadi Kachhap	Kachhap

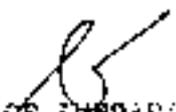

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 COLLECTOR, SUNDPALGAH

Sl. No.	Name & Address	Signature
189.	Ajay Kumar Nayak	Ajay Kumar Nayak
190.	Om Prakash Mallik	O. P. Mallik
191.	Akshay Mura	Akshay
192.	Pradeep Meher	Pradeep
193.	Bikram Kumar	Bikram Kumar
194.	Sachin Minz	S. Minz
195.	Joseph Topno	Joseph Topno
196.	Pradeep Kumar	Pradeep Kumar
197.	Bismit Kumar	Bismit Kumar
198.	Rohit Kumar	R. Kumar

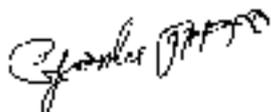
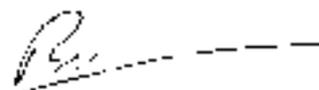
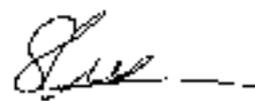
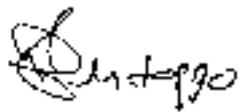
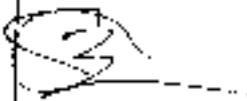
Sl. No.	Name & Address	Signature
199.	FRES WAR Good	FRES WAR
200.	Bijay Ku Sahoo	Bijay Sahoo
201.	Rasmi Ranjan Nayak	R. Nayak
202.	Subhanshu Ku. Jena	Subhanshu
203.	Petrush Majhi	Petrush
204.	Ananta Boro.	Ananta
205.	Subhendu Kumar Jena	Subhendu
206.	Ramesh Kujur	Ramesh
207.	Smit Bahadur	Smit
208.	Bijla EKKA	Bijla EKKA

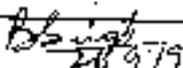

 Environmental Engineer
 State Pollution Control Board Office
 ROURKELA


 COLLECTOR, SUNDERGARH

Sl. No.	Name & Address	Signature
209.	Aman mukhi	Aman mukhi
210.	S. T. Singh	S. T. Singh
211.	K. S. K. M.	K. S. K. M.
212.	Arjun Singh	Arjun
213.	Sonu Kumar	Sonu
214.	Siddhu Sengupta	Siddhu
215.	Budhu	Budhu
216.	Kande	Kande
217.	Rakesh Singh	Rakesh Singh
218.	Bhikanth mukhi	

Sl. No.	Name & Address	Signature
214.	ଶ୍ରୀ ଗଣେଶ	ଶ୍ରୀ
220.	ମୁଖା	B.P. hereda
221	ଗେରା ଗଣେଶ	
222	ଶ୍ରୀମତୀ ଗଣେଶ	ଶ୍ରୀମତୀ
223.	Janganku pratham,	Janganku
224.	Laxmi Priya Dasg	Laxmi Priya
225.	Santu Koura	
226.	ଶ୍ରୀମତୀ ରାମ	ଶ୍ରୀମତୀ ରାମ
222.	ଶ୍ରୀମତୀ ରାମ	ଶ୍ରୀମତୀ ରାମ
228.	MILAN K. X. A	M. X.

Sl. No.	Name & Address	Signature
229.	Gunda Pappa	
230.	SATAKSHAN BORWA	
231.	Bishal Barua	
232.	Hobel Tinkley	
233.	Sagar Pappa	
234.	Abhishek Borwa	
235.	Bhim Tappa	
236.	Bishal Tappa.	
237.	CHANDAN TINKLEY	
238.	Harish Barua	


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 COLLECTOR, SHINTALOGAN

Sl. No.	Name & Address	Signature
239.	Kalunga urdedu School M.D. Wahid	
240.	Kalunga urdedu School Sarwar-f-islam Khan	S. Khan
241.	Gopapali	Deepak Joppo
242.	Gopapali	Atkins Kondan
243	Gopali	Kanan Lakra
244.	Gopali	Prishwar
245.	Gopali	Salman Bora
246.	Gopali	Alok
247.	Gopali	Anash Joppo
248.	Gopali	


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 BOURKEEA


 COLLECTOR, SINGBAGARI

Sl. No.	Name & Address	Signature
249.	Sohan Lakna Rt - Thantanan	S. Lakna
250.	Karan Lakna Balarda	K. Lakna
251.	Kambucherau Nara Jiyabahal	K. Nara
252.	Tulsi Lakna Saktigau	T. Lakna
253.	Lachhman Orau Tumraa	Lachhman
254.	Asistan Joppo A+ Goshhara Po Kalaraya	Joppo
255.	Kanfa mundary Gujhara Kabaraga	Kanfa mundary
256.	Suresh Kanatubra Gopopali vednyas	Suresh Kanatubra
257.	Amar Banes Gopopali vednyas	Amar
258.	John Banes Gopopali vednyas	John

Admitted
12/11/19
Environmental Engineer
State Pollution Control Board Odisha
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COLLECTOR, SUNDARGARH

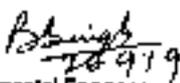
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259.	Sunera Badak Chikat mati	Sunera Badak
260.	Chandri Badak Chikat mati	Chandri Badak
261.	ସୁଷମା ଲାଲ୍ ବିକଟ ମାଟି	ସୁଷମା ଲାଲ୍
262.	ରାମକୃଷ୍ଣ ଲାଲ୍ ବିକଟ ମାଟି	ରାମକୃଷ୍ଣ ଲାଲ୍
263.	ଆନିତା ଲାଲ୍ , ବିକଟ ମାଟି	ଆନିତା ଲାଲ୍
264.	Suema Kishan, Gopoli.	
265.	Pinky Barua Gopoli	Pinky Barua
266.	Lily Gulab Durgung Gopoli	Lily Gulab Durgung
267.	Samila Durgung Gopoli	Samila Durgung
268.	Sangeeta Barua Gopoli	Sangeeta Barua

Sl. No.	Name & Address	Signature
269.	Suman Toppo	Suman Toppo
270.	Chirag Trakey At. Gopokali	Chirag Trakey
271.	Bikash Barua AT. Gopokali	B. Barua.
272.	Subash Barua AT Gopokali	Subash
273.	Niranjali Barua	N Barua
274.	D. Kalan	D. Kalan
275.	SH-ASIF	SH-ASIF
276.	Shobhi	Shobhi
277.	GYANA RANJAN JENA	GYANA. JENA
278.	Sahid mian	Sahid mian

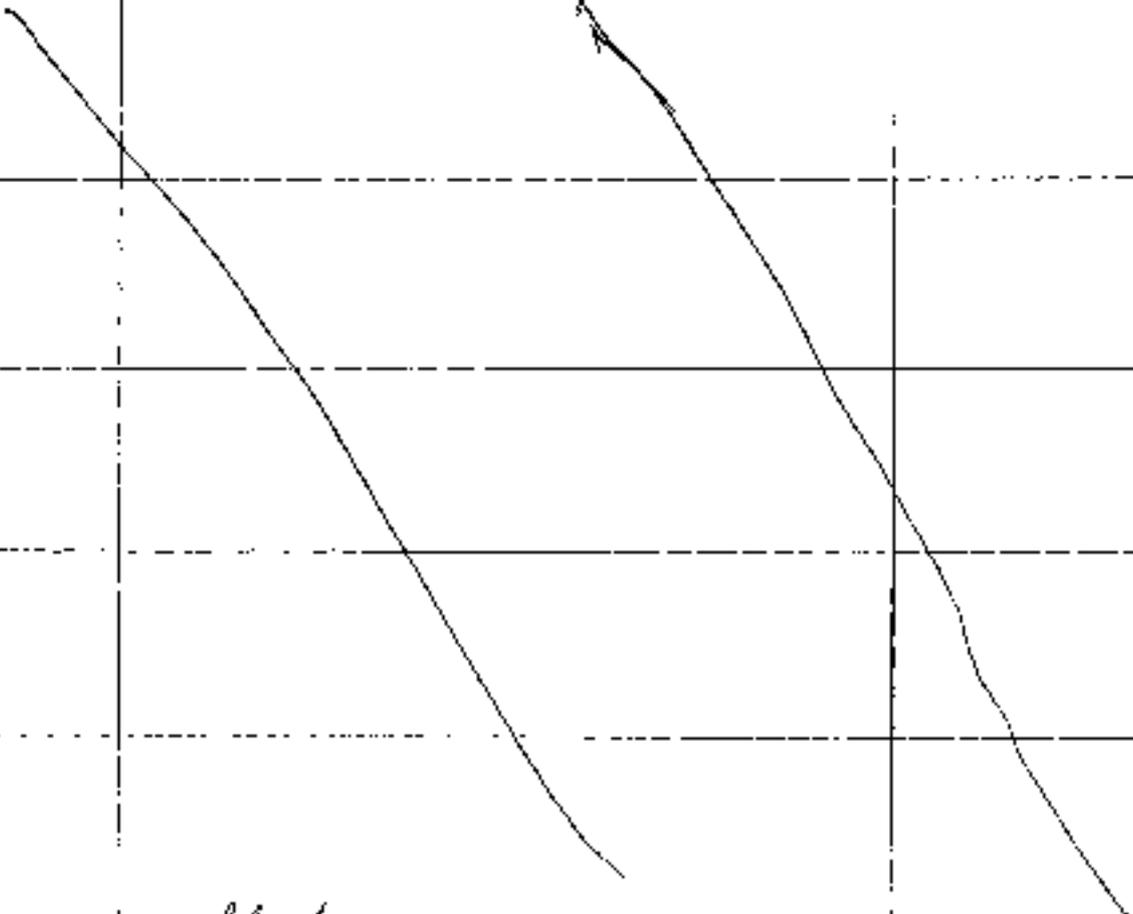
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28/9/19
Environmental Engineer
State Pollution Control Board Odisha
ROURKELA

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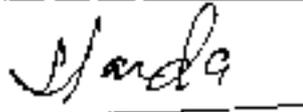
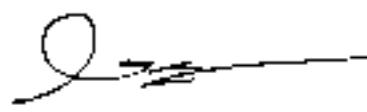
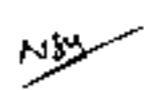
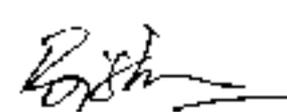
Sl. No.	Name & Address	Signature
279	Sahil Toppo . Gopopali	Sahil Toppo
280	Bishal Toppo. Gopopali	Bishal Toppo
281	Binod Barua. Gopopali	Binod Barua
282	Sabanal mu Das	
283	Nila Kantia Palai	
284	MD Rizwan	Rizwan
285	Tejasa Toppo	Tejasa Toppo
286	Ashay TIRKEY	ASHAY TIRKEY


 Environmental Engineer
 State Pollution Control Board Odisha
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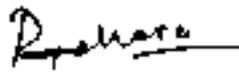
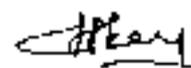
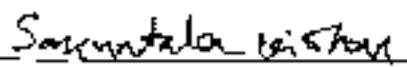
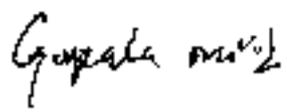
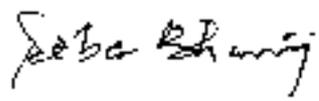
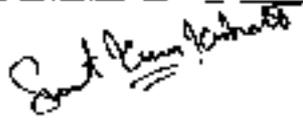
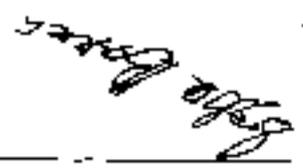

 COLLECTOR, SUNDARGARH

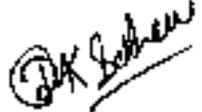
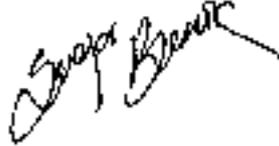
Sl. No.	Name & Address	Signature
287	Laxmi Barua	
288	Madia Barua	
289	Soto Meeji Saredandi Kalungab'	Sota Meeji
290	Pichan Toppo Samiti Kalunga	
291	Sushma Xaxo Kalungo' Kta'	
		

Public intended to deliver their views in the public hearing of M/S Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD) DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA, Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA at Jiabahal, Kalunga Industrial Estate, Kalunga in Sundargarh District to be held on dt. 26.09.2019 at 11.00 AM at IDC Playground, Kalunga Ps-Brahmanitarang of Sundargarh District.

Sl. No.	Name & Address	Signature
1.	Suresh Kumar Panda. Kalunga.	
2.	Pranod Pradharn Farsatola, Vedvyas.	
3.	Sitendra Kumar Das. Kansbahal	
4.	Sunjay Sahoo. Kalunga	
5.	Deba Sundm. Vedvyas	
6.	S. Harky Ranion Prusty Balanga	
7.	N. Sankesh Kumar Choudhry Vedvyas	
8.	Bishwanath Kachheria Bishwanath Kachheria Kalunga	

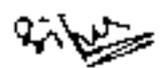
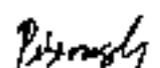
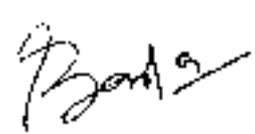
Public intended to deliver their views in the public hearing of M/S Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD) DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA, Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA at Jiabahal, Kalunga Industrial Estate, Kalunga in Sundargarh District to be held on dt. 26.09.2019 at 11.00 AM at IDC Playground, Kalunga Ps-Brahmanitarang of Sundargarh District.

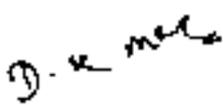
Sl. No.	Name & Address	Signature
9.	Bisua prakash Behara Dhartaranga	
10.	Naranjan Sethy Vedungay .	
11.	Dalho Tiskey , Convenor Sundargarh Zilla Adibani Melbani Pascho Manahi	
12.	Sakuntala Kishan Stabahal	
13.	Gopala Mishra Stabahal	
14.	Siba Bhumiya Brahmanitarang	
15.	SUNIT KUKISDOTTA Rauskela	
16.	Siba Barwa Dhartaranga	

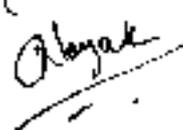
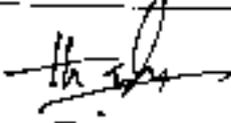
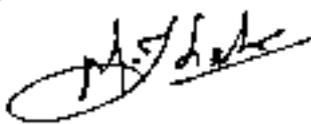
Sl. No.	Name & Address	Signature
17.	Babool Murda Shree Kumbhraj	B. Murda
18.	Tez Kumari Mishra Shree Kumbhraj	Tez Kumari
19.	Mozammat Ahmad Mozammat Ahmad Kulungga (Khas)	Mozammat Ahmad
20.	Ravi Pradhan	
21.	Shankar Verma Kulungga (Khas)	Shankar Verma
22.	Bijay Kumar Sahoo Vedvyas.	
23.	Sagar Barik Kulungga (Khas)	
24.	Goudam Tanti Jalla (B-Block)	Goudam Tanti
25.	Ashmita Das Belkhi	Ashmita Das
26.	Ravi Sankar Mahapatra Kulungga	R.S Mahapatra

Sl. No.	Name & Address	Signature
27.	Ajay Kumar Nayak Vedvyas -	Ajay
28.	Om Prakash Mallick Vedvyas.	O.P. Mallick
29.	Ghyan Shyam Singh. Brahmanand Barang	Ghanshyam Singh
30.	Bhagabadi Naidu	B. Naidu
31.	Sumitran Barman Thanturang	Sumitran Barman
32.	Keishora Singh, IPC Kalurga	Keishna singha
33.	Manra Potpathy IPC Kalurga	Manra Potpathy
34.	Nandini Das. Thanturang.	Nandini Das
35.	Mahima Lakra Bizla Tali	mahima lakra
36.	Raj Loxmi Dash Thanturang	Raj Loxmi Dash.

Sl. No.	Name & Address	Signature
37.	Mukesh Masrani Kalamga	M. Masrani
38.	Premshila Hasda Bijlabali	Premshila Hasda Bijlabala
39.	Subhendu Kumar Garjan.	Subhendu Kumar
40.	Sandeep Sharma Vedvyas.	Sandeep Sharma
41.	Krishna Kumbhar Garjan.	Krishna Kumbhar.
42.	Sachin K. Ekta Garjan.	S. K. Ekta
43.	Robin Singh Bibhanga.	Robin Singh
44.	Dharam Panti Garjan.	Dharam Panti
45.	Dasrabhi Sethy Vedvyas.	Dasrabhi Sethy
46.	Tikarwar Gaud Vedvyas.	TIKARWAR

Sl. No.	Name & Address	Signature
47.	Sipurn Babu Ganjam	
48.	Radhani Ranjan Nayak Vedvyas.	
49.	Sudashan Lakra Jharkhand.	S. Lakra
50.	Prof. Anshu Majhi Vedvyas.	
51.	Sabitri Bhunia TCE, Porsabalan	Sabitri
52.	Sabbir Akhtar Kalinga (Kans)	
53.	Masuf Raza Kalinga (Kans)	Masuf
54.	Sumit Barla Katakudpur	
55.	Samjaya Panua Kalinga.	
56.	Amar Deep Lohar Daldan (-Alvach)	Amar

Sl. No.	Name & Address	Signature
57	Dilip Mohanty IDC-A, Kallurgen	
58	Harayan patra Vedvyas	
59	Surya chandra Kibari Kallurgen	
60	Santosh Mahali Kallurgen	Santosh Mahali
61	Mangra Jarna Jharkhand	Mangra Jarna
62	Bhusat Khanna vedvyas.	
63	Gyana Ranjan Sana, Kallurgen	GYANA RANA
64	B. Chandra Sekhar vedvyas.	
65	Asif Egbal Kallurgen	ASIF-EGBAL
66	Sagannath Khatu Kujar. Sam-Nungun.	

Sl. No.	Name & Address	Signature
67.	Sambhosh Pandey Kalinaga	
68.	Sambhosh Mishra Sherkaming-	
69.	Suryaj K. Bann, Oranjan.	
70.	Ashwini Behera Veduyas.	
71.	Chandran Nayak Veduyas	
72.	Biswanath Jena Dandapali	
73.	Lalit Mohanty Purupala	
74.	Subash Ch. Deo Veduyas.	
75.	Harish Thakur Rourkela	
76.	Rajendra Keshri New Buzband, Rourkela	

Annexure-IV

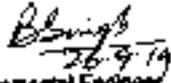
Statements of the public participated in the deliberation during public hearing of M/s Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA located at Jiabahal, Kalunga Industrial Estate, Kalunga, Dist-Sundargarh, held on 26.09.2019 at 11.00 A.M., at- IDC Playground at Kalunga, P.S: Brahmanitarang, Dist- Sundargarh.

Sl. No.	Name & Address	Views expressed
1.	Sri Saroj Kumar Panda, Kalunga	He alleged that the company has not undertaken plantation properly, the area is having problem of air pollution and the ground water level has gone down. He further alleged that the company has not undertaken welfare schemes in the periphery. He requested to the Collector to visit the nearby High School, Kalunga and other areas to assess the developmental activity. He further alleged that most of the industries located at Industrial Estate, Kalunga are not operating ESP to control air pollution. He also stated that local leaders and Government Officials are supporting the companies. He also stated that he is not opposing the expansion proposal as this would definitely lead to the local employment. However at the same time the company should undertake welfare schemes in the locality and provide local employment.
2.	Sri Pramod Pradhan, Farshatola, Vedvyas	He welcomed the dignitaries on the dais and gathering. He expressed that they are always supporting the industries and industrialization. However he has demanded for Local employment particularly for students passed from RIT, ITI school, peripheral development such as Road Infrastructure (Road from IDC to Village Jiabahal passing along M/s Sponge Udyog (P) Ltd.), Educational Facility, Health Care facility etc. by all the industries located in Kalunga Industrial Estate, installation of air quality monitoring stations for assessment of level of air pollution at IDC Kalunga and Round the clock operation of ESP's by all industries to control Air Pollution. At the end he again extended his support for this expansion project.

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[Signature]
COLLECTOR, SONDARGARH

3.	Sri Jitendra Kumar Das, Kansbahal	He welcomed the dignitaries on the dais and gathering. He stated that, in general local inhabitants are always happy due to establishment of Industries or its expansion as because this would create employment opportunity. He further demanded before the authorities to ensure 75% to 80% local employment to the unemployed youths, environment protection, plantation with gap filling in subsequent years for better survival, development of road infrastructure, renovation of school building, health care facility including free health camps, ambulance facility by all the industries. He also added that this expansion facility will be established inside the factory premises and additional land is not required for this. However, the earlier displaced families should be facilitated as per R&R policy of Govt. of Odisha. At the end he extended his support for this expansion proposal.
4.	Sri Sanjit Kumar Sahoo, Kalunga.	He welcomed the dignitaries on the dais and gathering. He stated that today the environment in IDC Kalunga area is in very good condition and requested to Pollution Control Board authorities to ensure this type of environment throughout the year. He further alleged that Rourkela Sponge LLP, Jai Iron and Steel Ltd. and other plants are creating air pollution by opening the emergency cap of DRI Kiln and M/s Spartha Steel is causing ground water pollution. He added that they are supporting this expansion project as this facility will be established inside the existing boundary premises of M/s Shri Mahavir Ferro Alloys (P) Ltd. However they will not allow further land acquisition. He demanded before the authorities to ensure peripheral development, road development by IDCO and industries, local employment in all levels to the affected villagers and control pollution in the locality.
5.	Sri Deba Swain, Vedvyas	He welcomed the dignitaries on the dais and gathering. He stated that they are always welcoming and supporting the industrialization as "Shilpa hi Samrudhi" i.e Industrialization is creating the development. Industrialization not only good for Kalunga but also it is good for Sundargarh District, Odisha as well as for India. However, he has expressed his concern regarding air pollution in the locality and mentioned that all the industries should operate ESP's round the clock to control air pollution and three times water sprinkling should be carried out over the roads by mobile water tankers to suppress the fugitive dust emission. He further demanded before the Collector, Sundargarh to take steps for establishment of one Police station, ESI dispensary and Post Office inside Industrial Estate Kalunga. At the end he stated that the industries should grow but pollution should be control as per norm.


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6.	Sri Kanhu Ranjan Prusty, Balanda	He stated that, he is supporting the expansion project of M/s Shri Mahavir Ferro Alloys (P) Ltd as because they never oppose industrialization. However, he requested for local employment and assistance to the nearby small scale industries by M/s Shri Mahavir Ferro Alloys (P) Ltd.
7.	Sri N Santosh Kumar Choudhuary, Vedvyas	He welcomes the gathering. He extended his support for the proposed expansion project of M/s Shri Mahavir Ferro Alloys (P) Ltd. He also requested for Medical facility along with ambulance service.
8.	Sri Bishram Kachhoria, Kalunga	He welcomed the gathering. He extended his support for the proposed expansion project with conditions for local employment and to control pollution.
9.	Sri Biswa Prakash Behera, Jhartarang.	He demanded before the authorities for local employments and peripheral development including road infrastructure. At the end he extended his support for the proposed expansion project.
10.	Sri Niranjana Sathy, Vedvyas	He welcomes the dignitaries on the dais and the gathering. He demanded before the authorities for local employment on priority basis, provision of air condition ambulance facility for shifting of the patients to Cuttack and Bhubaneswar as ambulance facility provided by the government (108) is available only to Rourkela Government Hospital.
11.	Sri Letha Tirkey, Convener, Sundargarh Zilla Adibashi Mul Bachao Manch.	He welcomes the gathering and stated that he is happy as collector himself is presiding the meeting. He further added that Public Hearing is for affected villagers. He also mentioned that two years ago the company has acquired land from the villagers with support of police. He also further added that this is a schedule District so Gram Shabha should be conducted at the affected villages before conducting public hearing and the authority should consult with the land losers. They will not allow further land acquisition and requested to the Collector for demarcation of land acquired by the company. He also added that identity proof should be demanded in the public hearing for the persons those who are offering their views and only local land losers should be allowed. He admits that he is not a land loser; however he is a well wisher to the land loser. At the end he strongly opposes the proposed expansion proposal.

12.	Smt. Sakuntala Kisan, Jiabahal	She stated that already peoples have expressed their views; therefore she will not speak further. She has submitted a written memorandum to the collector.
13.	Sri Gopal Minz, Jiabahal	He stated that collector himself is present in this meeting to look into their greivances and further added that the company has acquired land in 2007 and in 2011. He mentioned that Government has forcefully acquired their land without consent of the villagers. The people are mostly depends on agriculture as Irrigation facility is available to them from Pitamahal Dam. Due to land acquisition they have lost their agricultural land and one of the land losers has died in heart attack. He further stated that the company has acquired more land than allotted area; therefore they are demanding demarcation of the lands acquired by the company. However, the Tahsildar and Revenue Inspectors are not demarcating it. He further alleged that they are facing pollution and drinking water scarcity. He also requested to the collector for the demarcation of their lands and they will not allow further land acquisition.
14.	Sri Siba Barwa, Jhartarang, Oramtola	He stated that the ground water quality in the Industrial Estate has been deteriorated and they are facing problem. He has shown a bottle filled with water to the authority and requested to analyze its quality. He further added that they cannot purchase drinking water on daily basis.
15	Sri Siba Bhumij, Brahamanitarang	He stated that this is a Schedule District therefore Gram Shabha should be conducted for any developmental works including for Environmental Clearance. He opposed the public hearing as Gram Shabha was not conducted for it.
16	Sri Rabi Pradhan, Farsatola, Kalunga	He welcomes the dignitaries on the dais and the gathering. He stated that previous speakers have demanded for local employment but It should be provided through a committee. He highlighted that Government of Odisha and Government of India are trying to facilitate the industries through MAKE IN ODISHA and MAKE IN INDIA. However, due to global recession Industrial growth has been slowed down. He thanked to M/s Shri Mahavir Ferro Alloys (P) Ltd for their expansion project in the present scenario. He further added that all the unemployed local youths including himself are supporting this expansion/ modernization project for employment opportunity.

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State Pollution Control Board Odisha
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[Signature]
COLLECTOR, SUMBARGARH

17	Sri Sunil Kumar Kispotta, Panposh, Rourkela	He welcomes the dignitaries on the dais. He stated that he is supporting the industrial growth for employment generation and economical growth. He highlighted the problem faced by the educated tribal youths to become an entrepreneur. The banks are not sanctioning loans to them as they are belongs to Schedule Tribe category and even their property cannot be kept as mortgage. He requested to the Collector to address the issues and take initiative to change the rule so that they can take loan from banks and set up their small or micro scale industries. This will help them to cherish their dream.
18	Sri Babul Munda, Jhartarang	He welcomes the dignitaries on the dais and the gathering. He expressed that local peoples are not yet developed and they are having fear psychosis in their mind. Still they are influenced by others. He further stated that India is basically an agricultural country and farmers were earlier happy. Due to industrialization in the locality the level of the pollution has gone up and they are forced to warp their face with cloths. Industrialization will definitely bring development in the locality. But people have to be depends on agriculture for food. He further alleged that ground water level has been depleted and its quality is also deteriorated due to Industrialization. At present ground water can only be consumed after treatment. Due to Industrialization environmental degradation has occurred and further industrialization will degrade it further. The future generation will suffer in this climate. The local people are not benefited due to industrialization and they are not also getting employment.
19	Smt. Tez Kumari Minz, Farsatola, Jhartarang	She stated that this is a Schedule District and Gram Sabha is mandatory before conducting public hearing. Developmental works in Panchayat should be carried out through Gram Sabha only. Marangpedi villagers are land losers and they have not yet received their compensation. The Industry has not undertaken massive plantation and black dust is getting deposited in their paddy fields. She opposed this project.
20	Mozammil Ahmead, Kalunga	He welcomes the gathering. He requested to promote sports activity in the locality so that the talented tribal players will grow and become like Sri Dilip Tirkey. He further added that they are with the company.
21	Sri Shankar Verma, Kalunga	He highlighted the problem faced by the cow in the locality. Animals are directly consuming the contaminated foods without washing and suffered with diseases. He requested to the Collector to provide a vehicle for shifting of animals to nearby Veterinary Hospital in case of emergency.

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State Pollution Control Board Odisha
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[Signature]
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22	Sri Bijay Kumar Sahoo, Vedvyas	He extended his support for the proposed expansion project.
23	Smt. Ashmita Das, Beldihi	She welcomes the dignitaries on the dais and the gathering. She thanked all including company for this meeting.
24	Sri A. Mohanty, Kalunga	He supported the expansion project with request to provide medical facility including ambulance service.
25	Sri Sagar Barik, Kalunga (KHA)	He requested to the Collector for construction for a community center in the locality.
26	Sri Rabi Shankar Mahapatra, Kalunga	He welcomes the dignitaries on the dais and the gathering. He stated that M/s Shri Mahavir Ferro Alloys (P) Ltd is a large industry in the locality and its expansion will definitely create more employment opportunity. He requested for regular maintenance of the roads as more numbers of vehicle will be plying after expansion. At the end he extended his support for the proposed expansion project.
27	Sri Ajay Kumar Nayak, Vedvyas	He supported this expansion project.
28	Sri Gautam Tanti, Jalda	He requested to the authorities to address the issues highlighted by previous speakers for developments of the locality and welfare for the all.
29	Sri Om Prakash Malik, Vedvyas	He extended his support for the proposed expansion project.
30	Sri Ghanshayam Singh, Brahamanitarang	He extended his support for the proposed expansion project.
31	Smt. Sumitra Barwan, Jhartarang	She alleged that the company has dumped solid waste in their agricultural land as well as adjacent to their homes. They are facing water pollution due to factory and animals are also sufferings by drinking polluted water. She expressed that they will not allow further land acquisition and the company should restricted its expansion facility within the acquired land.
32	Sri Bhagirathi Nalk, IDC	He welcomes the gathering. He welcomes this expansion project for employment generation and overall development. He requested for drinking water facility in the locality by all industrial units. He further requested to the company authorities to take care the land losers. At the end he again extended his support for the expansion project for employment opportunity.

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 Environmental Engineer
 State Pollution Control Board Odisha
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B. Singh
 COLLECTOR, SUNDARBAN

33	Smt Krishna Singh, IDC Kalunga	She requested to provide drinking water facility, ambulance facility and school and college facility at IDC Kalunga. She also requested to control pollution during summer. She further added that both Basti and company should coexist in the IDC area so that workers will be easily available.
34	Smt. Mama Tripathy, IDC Kalunga	She supports the views of Smt Krishna Singh, IDC Kalunga.
35	Smt Nandini Das, Jhartarng	She submitted her views in a written memorandum.
36	Smt Mahima Lakra, Bijatola	She requested for street light facility inside IDC Kalunga area and to control air pollution by all the industries.
37	Smt. Raj Laxmi Dash, Jhartarng	She welcomes the dignitaries on the dais and the gathering. She requested to promote education in the locality so that parents will be benefited. At the end she supported the expansion project for development of the company.
38	Sri Mukesh Marandi, kalunga	He requested to engage local contractors in the company, to provide employments to the local youths and maintain of road condition properly.
39	Smt. Premsela Hasda, Bijatoli	She welcomes the dignitaries on the dais and the gathering. She requested for maintenance of the road, street light facility, playgrounds for children, construction of school boundary wall and club. She extends her support for expansion facility with condition to fulfill her demand.
40	Sri Subhendu Kumar Jena, Garjan	He welcomes the dignitaries on the dais and the gathering. He extends his support for the proposed expansion facility with a hope that this project will be established very soon. He requested for free health camp, free cataract operation camp and ambulance facility.
41	Sri Sandeep Sharma, Vedvyas	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd as the company has provided employments to the local youths.
42	Sri Krishna Kumbhar, Garjan	He welcomes the dignitaries on the dais. He supports the public hearing conducted for expansion project.
43	Sri Sachin Ekka, Garjan	He welcomes the dignitaries on the dais and the gatherings. He fully supports this expansion project and requested to control pollution as per norms.

44	Sri Gobinda Singh, Goibhanga	He welcomed the gathering. He stated that Mahavir ferro alloys (P) Ltd is third largest investment in the District. He supports this expansion proposal and requested to undertake peripheral development work and to promote sports in the locality.
45	Sri Dharam Tanti, Garjan	He welcomes the dignitaries on the dais and the gathering. He wholeheartedly welcomes the expansion proposal of Shri Mahavir Ferro Alloys (P) Ltd
46	Sri Dasharathi Sethy, Vedvyas	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.
47	Sri Tikaeswar Gaud, Vedvyas	He submitted a written memorandum.
48	Sri Sipun Babu, Garjan	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.
49	Sri Rashmi Ranjan Nayak, Vedvyas	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.
50	Sri Sudarsan Lakra, Jhartarang	He extended his support for the proposed expansion facility.
51	Sri Pratush Majhi, Vedvyas	He extended his support for the proposed expansion facility.
52	Smt Sabitri Bhumij, Farsatola	She questioned to the authorities whether public hearing is conducted for villagers or for others. She mentioned that no one is highlighting the real issue of land acquisition and again questioned from where the company will acquire land for this expansion. She further alleged that the company has forcefully dismantled few houses and constructed boundary wall. At the end she expressed that they are avoiding this public hearing.
53	Sabir Aktar, Kalunga	He stated that industry should grow for employment generation and for development. He requested for street light facility and overall development of local villages.
54	Masuf Raza, Kalunga (KHA)	He expressed that they are supporting this expansion proposal as this would create further employment opportunity for the youths.
55	Sri Sumit Barla, Kalokudar	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.
56	Sri Sanjay Rana, Kalunga	He extended his support to the proposed expansion facility.
57	Sri Amardeep Lohar, Jalda 'c' Block	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.

58	Sri Dilip Mohanty, IDC, Kalunga	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.
59	Sri Narayan Patra, Vedvyas	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.
60	Sri Joga chandra Kishan, Kalunga	He extended his support to the proposed expansion facility.
61	Sri Mangra Oram, Jhartarang	He questioned to the authority to clarify how many local peoples were employed in the company and mentioned that the company has forcefully acquired their agricultural land.
62	Sri Santosh Mahali, Kalunga	He extended his support for expansion facility of M/s Shri Mahavir Ferro Alloys (P) Ltd.
63	Sri Bharat Sharma, Vedvyas	He supports this expansion project as this will create employment opportunity and the income of the local people will also increase.
64	Sri Gyana Ranjan Jena, Kalunga	He requested to provide winter cloths to the local villagers during upcoming winter season.
65	Sri B. Chandrashekar, vedvyas	He extended his support for the proposed project of M/s Shri Mahavir Ferro Alloys (P) Ltd.
66	Asif Iqbal, Kalunga	He welcomes the dignitaries on the dais and the gathering. He supported the proposed expansion proposal as the industry is expanding in a recession period. He mentioned that the local villagers including tribal's will not allow further land acquisition. He further added that a case is pending before Hon'ble High Court of Orissa regarding merger of Jhartarang Panchayat with Rourkela Municipal Corporation, therefore Gram Shabha was not conducted. He further demanded for local employment, address the issues of land losers, peripheral development, skill development, promotion of sports and road infrastructure.
67	Sri Jagarnath Kujur, San Nuagaon	He stated that the affected person knows the impacts better than others, therefore employment should be provided to the land losers on priority basis.
68	Sri Santosh Pandey, Kalunga	He extended his support for the proposed project of M/s Shri Mahavir Ferro Alloys (P) Ltd.
69	Sri Suraj Kishan, Garjan	He extended his support for the proposed project of M/s Shri Mahavir Ferro Alloys (P) Ltd.

70	Sri Santosh Lakra, Jhantarang	He stated that industrialization has definitely created employments in the locality and the area is also developed. He further added that they are not opposing this project; however, pollution should be controlled and issues of land losers should be addressed. He mentioned that the level of pollution in Rourkela steel Plant and OCL cement plant have been decreased substantially due to local protest. Similarly the level of pollution in the Industrial Estate, Kalunga should also be controlled.
71	Sri Aswani Ku Behera, Vedvyas	He supports the Mahavir Ferro Alloys (P) Ltd for its expansion project.
72	Sri Lalit Mohanty, Panposh	He fully supports the proposed expansion project of Shri Mahavir Ferro Alloys (P) Ltd.
73	Sri Chandra Nayak, Vedvyas	He extended his support for the proposed expansion project of M/s Shri Mahavir Ferro Alloys (P) Ltd.
74	Sri Biswanath Jena, Dandiyapalli	He supports the expansion project of Shri Mahavir Ferro Alloys (P) Ltd, as this expansion will create more employment opportunity and uplift the livelihood in the area.
75	Sri Subash Chandra Deo, Vedvyas	He mentioned that unemployment is a problem everywhere; therefore, he supports this project as this would create employment opportunity.
76	Sri Manish Thakur, Rourkela	He extended his support for the proposed project of M/s Shri Mahavir Ferro Alloys (P) Ltd.
77	Sri Rajendra Keshari, Rourkela	He extended his support for the proposed expansion project.

Babita Singh

Er.(Mrs.) Babita Singh,
Environmental Engineer, State Pollution Control Board,
Odisha, Rourkela
(Assisted as representative of SPCB, Odisha)

Nikhil Kumar
Sri Nikhil Kumar, SUNDARGARH
Collector & District Magistrate, Sundargarh
(Presided and supervised the Public Hearing meeting)

Environmental Engineer
State Pollution Control Board Odisha
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ମେସର୍ସ ଶ୍ରୀ ମହାବୀର ଫେରୋ ଆଲୋଏଭ ପ୍ରା.ଲି. ଓଡ଼ିଶାର ସୁନ୍ଦରଗଡ଼ ଜିଲ୍ଲା କାରୁଙ୍ଗା ଇଣ୍ଡଷ୍ଟ୍ରିଆଲ ଇଣ୍ଡେଷ୍ଟ୍ରି, କାରୁଙ୍ଗା ଅନ୍ତର୍ଗତ ଜିଆବାହାର ଗ୍ରାମରେ ସ୍ଥିତ ସେଲେଟ ପ୍ରକଳ୍ପର ସମ୍ପ୍ରସାରଣ ଓ ଉପାଦେୟତା (ଦୈନିକ ୧୮୦୦ ଟନ୍ ରୁ ୪୮୦୦ ଟନ୍), ତି.ଆର.ଆଇ ପ୍ରକଳ୍ପ (ଦୈନିକ ୩୦୦ ଟନ୍ ରୁ ୧୦୦୦ ଟନ୍), ଏସ.ଏମ୍.ଏସ ପ୍ରକଳ୍ପ (ଦାର୍ଢ଼ିକ ୦.୧ ନିୟୁତ ଟନ୍ ରୁ ୦.୩ ନିୟୁତ ଟନ୍), କ୍ୟାମ୍ପିଭ ପାହାର ପ୍ରକଳ୍ପ (୧୨ ମେଗାଟ୍ରାନ୍ ରୁ ୩୮ ମେଗାଟ୍ରାନ୍) ଏବଂ ଭୋଲିଙ୍ଗ ମିଲ (ଦାର୍ଢ଼ିକ ୦.୨୫ ନିୟୁତ ଟନ୍) ନିମନ୍ତେ ଥାନା-ହାତୁଣାଚରଈ, ବୁଝ-ଲଠିକା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼ ଆଇ.ଡି.ସି. ଖେଳପଡ଼ିଆରେ ନା.୨୭.୦୯.୨୦୧୯ ରିଖା ବିବା ୧୧.୦୦ ଘଟିକା ସମୟରେ ଅନୁଷ୍ଠିତ ହୋଇଥିବା ଜନଶୁଣାଣୀ ସଭାରେ ବ୍ୟକ୍ତ କରାଯାଇଥିବା ଜନମତାମତକୁ ଭିତ୍ତିକରି କାରଖାନା କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଦ୍ୱାରା ବ୍ୟକ୍ତ କରାଯାଇଥିବା ପ୍ରତିଶ୍ରୁତି ନିମ୍ନରେ ଦିଆଗଲା ।

ଶ୍ରୀଯୁକ୍ତ ସୁଧାଂଶୁ ପତି, ନିର୍ଦ୍ଦେଶକ ଉପସ୍ଥିତ ମହାଧାନ ଅଧିକାରୀ ବୃନ୍ଦ ଓ ଜନସାଧାରଣଙ୍କୁ ଅଭିନନ୍ଦନ ଜଣାଇ ନିମ୍ନଲିଖିତ ପ୍ରତିଶ୍ରୁତି ଗୁଡ଼ିକ ଉପସ୍ଥାପନା କରିଛନ୍ତି ।

୧) ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ଓ ବୃକ୍ଷଭୋପଣ :-

କାର୍ଯ୍ୟକ୍ଷମ କାରଖାନାରେ ବାୟୁ ପ୍ରଦୂଷଣକୁ ରୋକିବା ପାଇଁ ଅତ୍ୟାଧୁନିକ ଜ୍ୱାଳକୌଶଳ ଦ୍ୱାରା ନିର୍ମିତ ଇ.ଏସ୍.ପି. ଓ ବ୍ୟାଉ ଫିଲଟର ଇତ୍ୟାଦି ବାୟୁ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣକାରୀ ଯନ୍ତାଂଶ ଲଗାଯାଇଛି । ପ୍ରସ୍ତାବିତ ସମ୍ପ୍ରସାରଣ ପ୍ରକଳ୍ପରେ ମଧ୍ୟ ଏହିସବୁ ଯନ୍ତାଂଶ ଲଗାଯିବ । କାରଖାନାର ଚତୁଃପାର୍ଶ୍ୱରେ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ବୃକ୍ଷରୋପଣ କରିବେ । ଶ୍ରୀଯୁକ୍ତ ପତି ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପର ବିବରଣୀ ପ୍ରଦାନ ସମୟରେ ଉଲ୍ଲେଖ କରିଛନ୍ତି ଯେ,

- କ) କୁଲିଙ୍ଗ ଟାଉର ଏବଂ ବ୍ୟାଲରକୁ ନିର୍ଗତ ବର୍ଜ୍ୟଜଳକୁ ଚିଣୋଧନ କରି ପୁନଃବିନିଯୋଗ କରାଯିବ ।
- ଖ) ନିର୍ଗତ ବର୍ଷାଜଳ ଓ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ଗଢ଼ିତ ସ୍ଥାନରୁ ନିର୍ଗତ ବର୍ଜ୍ୟଜଳକୁ ଏକ ସ୍ଥିରୀକୃତ ପୋଖରୀ ଦ୍ୱାରା ଗଢ଼ିତ ରଖାଯିବ ଏବଂ ଏହିଜଳକୁ ବୃକ୍ଷଭୋପଣ ଓ ଧୂଳିକଣା ନିୟନ୍ତ୍ରଣ ପାଇଁ ବିଜ୍ଞନ କରାଯିବ ।
- ଗ) କାରଖାନା ପରିସର ମଧ୍ୟରୁ ବର୍ଜ୍ୟଜଳକୁ ବାହାରକୁ ନିର୍ଦ୍ଦାସନ କରାଯିବ ନାହିଁ ।

୨) ସ୍ଥାନୀୟ ନିୟୁତ୍ତି :-

ବର୍ତ୍ତମାନ କାରଖାନାରେ ପାଖାପାଖି ୬୦ ରୁ ୭୦ ପ୍ରତିଶତ ସ୍ଥାନୀୟ ଲୋକମାନେ କାର୍ଯ୍ୟରତ ଅଛନ୍ତି ଏବଂ ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପରେ ମଧ୍ୟ ଏହି ଅନୁପାତରେ ସ୍ଥାନୀୟ ଲୋକମାନଙ୍କୁ ଆଗ୍ରାଧିକାର ଭିତ୍ତିରେ ନିୟୁତ୍ତି ପ୍ରଦାନ କରାଯିବ ।

୩) ଜମି ଅଧିଗ୍ରହଣ :-

ଶ୍ରୀଯୁକ୍ତ ପତି ସମସ୍ତଙ୍କୁ ଅବଗତ କରିଛନ୍ତି ଯେ, ପ୍ରସ୍ତାବିତ ସମ୍ପ୍ରସାରଣ ପ୍ରକଳ୍ପ ପାଇଁ ଅତିରିକ୍ତ ଜମି ଅଧିଗ୍ରହଣ କରାଯିବାର ଆବଶ୍ୟକତା ନାହିଁ । ପ୍ରସ୍ତାବିତ ସମ୍ପ୍ରସାରଣ ପ୍ରକଳ୍ପ କାରଖାନା ପରିସରରେ ସ୍ଥାପିତ କରାଯିବ ।


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 COLLECTOR, BILASIPUR

୪) ପାରିପାଶ୍ୱିକ ବିକାଶ :-

କାରଖାନାର ଚତୁଃପାର୍ଶ୍ୱରେ ଥିବା ରାଷ୍ଟ୍ରା ଗୁଡ଼ିକର ଆଲୋଚନାକରଣ କରାଯାଇଛି । କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ଇଚ୍ଛା କର୍ତ୍ତୃପକ୍ଷଙ୍କ ସହ ଆଲୋଚନା କରି ରାଷ୍ଟ୍ରା ଗୁଡ଼ିକର ମରାମତି ଓ ଏହାର ଆଲୋଚନାକରଣ କରିବା ପାଇଁ ପଦକ୍ଷେପ ନେବେ । ନିଜସ୍ୱ ଗ୍ରାମରେ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ଏକ କମ୍ୟୁନିଟି ସେଣ୍ଟର ନିର୍ମାଣ କରିବା ପାଇଁ ପ୍ରତିଶ୍ରୁତି ପ୍ରଦାନ କରିଛନ୍ତି ।

୫) ସ୍ୱାସ୍ଥ୍ୟସେବା :-

କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ ମାରଣୀ ସ୍ୱାସ୍ଥ୍ୟ ଶିବିରର ଆୟୋଜନ ସହିତ ଚକ୍ଷୁ ଓ ଦାନ୍ତ ଚୋଗର ଚିକିତ୍ସା ମଧ୍ୟ କରିବେ । କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ଆମ୍ବୁଲାନ୍ସ ବେଦୀର ସୁବିଧା ଯୋଗାଇ ଦେବା ପାଇଁ ପ୍ରତିଶ୍ରୁତି ଦେଇଛନ୍ତି ।

୬) ସ୍ୱାସ୍ଥ୍ୟ ଭୂମି :-

କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ସାମାଜିକ ଉଚ୍ଚତା ବ୍ୟବସ୍ଥା ପାଇଁ ଗ୍ରାମ ଗୁଡ଼ିକରେ ନଳକୂପ/ବୋରହୋଲର ସ୍ଥାପନା କରିବେ । ଏଥି ସହିତ ଗ୍ରାମରେ ଥିବା ପୋଖରୀ ଗୁଡ଼ିକୁ ଆବର୍ଜନା ମୁକ୍ତ କରାଇ ବ୍ୟବହାର ଉପଯୋଗୀ କରିବେ ।

୭) କ୍ରୀଡ଼ା ବିକାଶ :-

କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ପାର୍ବଣ ସମୟରେ ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ କ୍ରୀଡ଼ା ପ୍ରତିଯୋଗୀତା ଆୟୋଜନ କରିବେ । ପ୍ରତିଭା ସମ୍ପନ୍ନ ଖେଳାଳୀ ମାନଙ୍କୁ ରାଜ୍ୟ ତଥା ଜାତୀୟ ସ୍ତରରେ ଖେଳିବାର ସୁଯୋଗ ପାଇଁ ପ୍ରୋତ୍ସାହନ ଦେବେ ।

୮) ଶିକ୍ଷା ଓ ପରିଶ୍ରମର ସୁବିଧା :-

କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ “ସ୍କିଲ ଇଣ୍ଡିଆ” ଅନ୍ତର୍ଗତ ସ୍ଥାନୀୟ ଛାତ୍ରଛାତ୍ରୀ ମାନଙ୍କୁ ବକ୍ଷତା ବିକାଶ ନିମନ୍ତେ ପ୍ରଶିକ୍ଷଣ ଦେଇଛନ୍ତି । ତାଲିମ ଗ୍ରାସ୍ତ୍ର ଛାତ୍ରଛାତ୍ରୀ ମାନଙ୍କୁ ନିଜ କାରଖାନାରେ ନିଯୁକ୍ତି ପ୍ରଦାନ କରିଛନ୍ତି ଓ ଏହି ଛାତ୍ରଛାତ୍ରୀମାନେ ଅନ୍ୟ କଳକାରଖାନାରେ ମଧ୍ୟ ନିଯୁକ୍ତି ପାଇଛନ୍ତି । ଏହି ତାଲିମ କାର୍ଯ୍ୟକୁ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ଆହୁରି ପ୍ରାଧିକାର୍ୟ ଦେବା ସହିତ ତାଲିମ ଗ୍ରାସ୍ତ୍ର ଛାତ୍ରଛାତ୍ରୀଙ୍କୁ ନିଯୁକ୍ତି ମଧ୍ୟ ଦେବେ । ଏତଦ୍ୱ୍ୟତୀତ ଆକ୍ଷୟ ବିଦ୍ୟାଳୟ ମାନଙ୍କରେ ମେଧାବୀ ଛାତ୍ରଛାତ୍ରୀ ମାନଙ୍କ ପାଇଁ ମେଧାବୃତ୍ତିର ବ୍ୟବସ୍ଥା କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ କରିବେ ।

ଜିନିତା ସିଂ
ତା. ୨୫/୩/୨୦୧୮
ଝ (ଗ୍ରାମତା) ବବିତା ସିଂ
ପରିଦେଶ ସମ୍ମାନ
ଭାରତୀୟ ପ୍ରତ୍ନତତ୍ତ୍ୱ ନିୟନ୍ତ୍ରଣ ଦୋର
ଭୁବନେଶ୍ୱର, ଓଡ଼ିଶା

ଶ୍ରୀ ନିହାର ପଟ୍ଟନାୟକ
COLLECTOR SUNDARGARH
ଜିଲ୍ଲାପାଳ ଓ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟ୍
ସୁନ୍ଦରଗଡ଼

Annexure-VI (A)

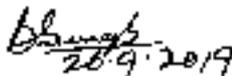
Summary of the views of Project Proponent on the issues raised by the public during public hearing of M/s Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA located at Jiabahal, Kalunga Industrial Estate, Kalunga, Dist-Sundargarh, held on 26.09.2019 at 11.00 A.M., at- IDC Playground at Kalunga, P.S: Brahmanitarang, Dist- Sundargarh.

On behalf of M/s Shri Mahavir Ferro Alloys Pvt. Ltd, Mr. Sudhansu Pati, Director, has made following commitments in the public hearing:

1. Pollution Control & Plantation: He has stated that the plant has installed modern air pollution control equipments like Electro Static Precipitator, Bag Filter etc. They will also install similar air pollution control devices in the proposed project to control air pollution. They will also undertake massive plantation in and around the factory premises. During description of the proposed project he has also mentioned that waste water generated from the cooling towers and boilers will be recycled after treatment. The surface runoff water generated from the factory premises and from waste disposal area will be channelized to a storage pond. There will not be any discharge of water to outside the factory premises. The collected water will be reused for dust separation and plantation purpose.

2. Local Employment: He has stated that in the existing plant they have employed about 60 to 70 % local villagers. In the expansion project 60 to 70 % local villagers will also be employed with priority basis, as per their eligibility. In addition to this the company has engaged local contractors in the existing plant and in the expansion facility local contractors will also be engaged.

3. Land Acquisition: He has clarified that the proposed expansion facility will be established inside the existing factory premises and no additional land will be acquired for this expansion facility.


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4. Peripheral Development: He has stated that the company has provided street light facility in roads around their factory premises. They will consult with Odisha Industrial Infrastructure Development Corporation (IDCO) and undertake repairing & maintenance of the roads and will also provide further streetlight facility. He has further assured that the company will construct a community centre in nearby village.

5. Health Care Facility: He has stated that the company will undertake health camps in the locality including treatment of eye and dental problem. The company will also provide ambulance facility.

6. Drinking water Facility: He has stated that the company will provide bore wells in the nearby by villages for drinking water facility. In addition to this they will also de-silt and clean the village ponds so that these can be used for various purposes.

7. Promotion of Sports: He has stated that the company will organize sports tournaments in the locality during festive occasions for promotion of sports. In addition to this the talented sport persons will be promoted so that they can participate in State and National level.

8. Education & Training: He stated that the company is imparting training under Skill India scheme. The trained students are employed in their own factory as well as they are also getting employment opportunity in other factories. The company will continue this training facility with priority and the trained students will also be further employed in their factory. In addition to this the company will provide scholarship to the meritorious local students.

Babita Singh
26.9.2019

Er.(Mrs.) Babita Singh,
Environmental Engineer, State Pollution Control Board,
Odisha, Rourkela
(Assisted as representative of SPCB, Odisha)

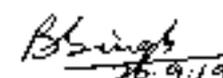
Sri Nikhil Kumar Nayak
COLLECTOR, SUNDARGARH
Sri Nikhil Kumar Nayak, IAS,
Collector & District Magistrate, Sundargarh
(Presided and supervised the Public Hearing
meeting)

Environmental Engineer
State Pollution Control Board Odisha
ROURKELA

ମେସର୍ସ ଶ୍ରୀ ମହାଦୀପ ଫେରେ ଆଲୋଏସ୍ ପ୍ରା.ଲି. ଓଡ଼ିଶାର ସୁନ୍ଦରଗଡ଼ ଜିଲ୍ଲା ବାଲୁଙ୍ଗା ଇଣ୍ଡଷ୍ଟ୍ରିଆଲ୍ ଇନ୍‌ଡେଜ୍, ବାଲୁଙ୍ଗା ଅନ୍ତର୍ଗତ ବିଆବାହାଲ୍ ଗ୍ରାମରେ ସ୍ଥିତ ଯେଲେଟ୍ ପ୍ରକଳ୍ପର ସମ୍ପ୍ରସାରଣ ଓ ରକ୍ଷାଦେୟତା (ବୈନିକ ୧୮୦୦ ଟନ୍ ରୁ ୪୮୦୦ ଟନ୍), ଚି.ଆଇ.ଆଇ ପ୍ରକଳ୍ପ (ବୈନିକ ୩୦୦ ଟନ୍ ରୁ ୧୦୦୦ ଟନ୍), ଏସ୍.ଏମ୍.ଏସ୍ ପ୍ରକଳ୍ପ (ବାର୍ଷିକ ୦.୧ ନିୟୁତ ଟନ୍ ରୁ ୦.୩ ନିୟୁତ ଟନ୍), କ୍ୟାପଟିଭ୍ ପାଣ୍ଡାଲ୍ ପ୍ରକଳ୍ପ (୧୨ ମେଗାଓର୍ ପୁରୁ ୩୮ ମେଗାଓର୍) ଏବଂ ଗୋଲିଙ୍ଗ୍ ମିଲ୍ (ବାର୍ଷିକ ୦.୨୫ ନିୟୁତ ଟନ୍) ନିମନ୍ତେ ଥାନା-ତ୍ରାହୁଣାଚରଙ୍ଗ, ବୁକ୍-ଲୁଠିକଟା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼ ଆଇ.ଟି.ସି. ଖେଳପଡ଼ିଆରେ ତା.୨୫.୦୯.୨୦୧୯ ରିଷ୍ଟା ଦିବା ୧୧.୦୦ ଘଟିକା ସମୟରେ ଅନୁଷ୍ଠିତ ହୋଇଥିବା ଜନସାଧାରଣ ସଭାରେ ଜନସାଧାରଣଙ୍କ ଦ୍ଵାରା ଉଠାଯାଇଥିବା ବିଷୟବସ୍ତୁର ସାରାଂଶ ।

ଜନସାଧାରଣମାନେ ନିୟୁକ୍ତିର ସୁଯୋଗ ଓ ପାରିପାର୍ଶ୍ଵିକ ବିକାଶ ନିମନ୍ତେ କାର୍ଯ୍ୟାନାୟ ପ୍ରସ୍ତାବିତ ସମସ୍ତସାଧାରଣକୁ ସମର୍ଥନ ଜଣାଇଛନ୍ତି । ଜନସାଧାରଣରେ ଉଦ୍ଘାସିତ ପ୍ରମୁଖ ଦାବି ଗୁଡ଼ିକ ନିମ୍ନରେ ପ୍ରଦାନ କରାଗଲା ।

- ୧) ଜନସାଧାରଣମାନେ ମୁଖ୍ୟତଃ କଲୁଗାଁ ଶିଳ୍ପାଞ୍ଚଳରେ ବାୟୁ ଓ ଜଳ ପ୍ରଦୂଷଣ ସମ୍ବନ୍ଧରେ ଚିନ୍ତା ପ୍ରକାଶ କରିଛନ୍ତି ଓ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷକୁ ପ୍ରଦୂଷଣର ମାତ୍ରାକୁ ହମାଇବା ପାଇଁ ବିଭିନ୍ନ ପ୍ରତିଷେଧ ମୂଳକ ପଦକ୍ଷେପ ନେବା ପାଇଁ ଦାବି କରିଛନ୍ତି ।
- ୨) ମୁଖ୍ୟତଃ ଜନସାଧାରଣମାନେ ଦାବି କରିଅଛନ୍ତି ଯେ, କମ୍ପାନୀରେ ସ୍ଵାଚ୍ଛାୟ ଲୋଡ଼ ମାନକୁ ଆଗ୍ରାଧିକାର ଭିତ୍ତିରେ ନିୟୁକ୍ତି ପ୍ରଦାନ କରନ୍ତୁ ।
- ୩) ଜନସାଧାରଣମାନେ ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପର ସଂପ୍ରସାରଣ ନିମନ୍ତେ ଅତିରିକ୍ତ ଜମି ଅଧିଗ୍ରହଣ ନ କରିବା ପାଇଁ ଦାବି ଉପସ୍ଥାପନା କରିଅଛନ୍ତି ।
- ୪) ଜନସାଧାରଣମାନେ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷକୁ ବିଭିନ୍ନ ପାରିପାର୍ଶ୍ଵିକ ଉନ୍ନତି ମୂଳକ କାର୍ଯ୍ୟ ଯଥା- ଲାଣ୍ଡାଏ ମରାମତି, କମ୍ୟୁନିଟି ସେଣ୍ଟରର ନିର୍ମାଣ, ରାଷ୍ଟ୍ରୀୟ ଆଲୋକାକରଣ ଇତ୍ୟାଦି କରିବା ପାଇଁ ଦାବି କରିଅଛନ୍ତି ।
- ୫) ଜନସାଧାରଣମାନେ ନାଗଣା ସ୍ଵାସ୍ଥ୍ୟ ଶିବିରର ଆୟୋଜନ ସହିତ ଆୟୁର୍ଭାଗୁ ସେବାର ସୁବିଧା ଯୋଗାଇଦେବା ପାଇଁ ମଧ୍ୟ ଦାବି କରିଅଛନ୍ତି ।
- ୬) ଜନସାଧାରଣମାନେ ପାନୀୟ ଜଳର ସୁବିଧା ଯୋଗାଇଦେବା ପାଇଁ ଦାବି କରିଅଛନ୍ତି ।
- ୭) ଜନସାଧାରଣମାନେ କ୍ରୀଡ଼ା ବିକାଶ ସହିତ ପ୍ରତିଭାଶାଳୀ କ୍ରୀଡ଼ାବିତ୍ ମାନଙ୍କୁ ପ୍ରୋତ୍ସାହନ ଦେବା ପାଇଁ ଦାବି କରିଅଛନ୍ତି ।


 Environmental Engineer
 State Pollution Control Board Odisha
 ROURKELA


 COLLECTOR, SUNSARGARH

୮) ଜନସାଧାରଣମାନଙ୍କ ପ୍ରାକାର ଅଞ୍ଚଳରେ ଶିକ୍ଷାର ବିକାଶ ସହିତ ଦକ୍ଷତାର ବିକାଶ ନିମନ୍ତେ ପ୍ରଶିକ୍ଷଣ ବ୍ୟବସ୍ଥା ପାଇଁ ବାବୁ କରିଅଛନ୍ତି ।

ଜିତିଠା ସିଂ
 ୦୮/୦୬/୧୯୯୮
 ଉ (ସ୍ତ୍ରୀମତୀ) ବିବିତା ସି
 ପରିବେଶ ଯତ୍ନ
 ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ
 ଭୁବନେଶ୍ୱର, ଓଡ଼ିଶା

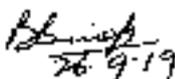
ଶ୍ରୀ ନିଖିଲ ପ୍ରଧାନ, ବିକାଶ (ଭା.ପ୍ର.ସେ)
 ଜିଲ୍ଲାପାଳ ଓ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟ
 ସୁନ୍ଦରଗଡ଼
 (COLLECTOR, SUNDERGARH)

Annexure-V (A)

Summary of the points raised by the public during public hearing of M/S Shri Mahavir Ferro Alloys Pvt. Ltd. for Expansion of Pellet Plant with Beneficiation Plant (1800 TPD to 4800 TPD), DRI Plant (300 TPD to 1000 TPD), SMS Plant (0.1 MTPA to 0.3 MTPA), Captive Power Plant (12 MW to 38 MW) and Rolling Mill capacity of 0.25 MTPA located at Jiabahal, Kalunga Industrial Estate, Kalunga, Dist-Sundargarh, held on 26.09.2019 at 11.00 A.M., at- IDC Playground at Kalunga, P.S: Brahmanitarang, Dist-Sundargarh.

Most of the people present during the public hearing have extended their support for establishment of expansion project for employment opportunity and overall development. At the same time, the major issues raised during the meeting are summarized below:

1. The public have expressed their concern about the air & water pollution in the Industrial Estate Kalunga and demanded to take precautionary Pollution Control measures to control the air & water Pollution. They have also requested for further plantation.
2. Most of the public have demanded for providing employment to the local people in the company on priority basis.
3. The people have highlighted the issue of land acquisition and demanded not to acquire additional land for this expansion project.
4. The public have demanded to undertake peripheral developmental works in the area such as; repairing and maintenance of roads, construction of community center, street light facility etc.
5. The people have demanded for free health camp and provision of ambulance facility for the local villagers.
6. The public have demanded to provide drinking water facility.


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Environmental Engineer
State Pollution Control Board Odisha
ROURKELA


COLLECTOR, SUNDARGARH

7. They have demanded for promotion of sports for nurturing the local talents.
8. The public have demanded for promotion of education in the locality along with training for skill development.

Babita Singh
26.9.2019

Er.(Mrs.) Babita Singh,
Environmental Engineer, State Pollution Control Board,
Odisha, Rourkela
(Assisted as representative of SPCB, Odisha)

Sri Nihil Kumar
SRI Nihil KUMAR, SUNDARGARH
Collector & District Magistrate, Sundargarh
(Presided and supervised the Public Hearing
meeting)

Environmental Engineer
State Pollution Control Board Odisha
ROURKELA



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FAX : 0674-2564033/2564573

EPABX : 2561909/2562847

E-mail: paribesh1@ospcboard.org

Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 ParibeshBhawan, A/118, Nilakantha Nagar, Unit – VIII
 Bhubaneswar – 751 012, INDIA

No. 969 / IND-II-PH-843Date: 22-01-2021By Speed Post

To

The Member Secretary,
 SEIAA, Odisha, Qr. No 5 RF -2/1,
 Unit – IX, Bhubaneswar -22

Sub: Proceedings of Public hearing in respect of Environmental Assessment for **M/s Chariot Steel & Power Pvt. Ltd.** for proposed **New Cement Grinding Unit of Chariot cement Company for production of 0.99 LTPA PSC/PPC/OPC Cement at Kalunga Industrial Estate, Lathikata tahsil of Sundargarh district.** – regarding.

Sir,

Inviting a reference to the above, this is to inform that public hearing of the above mentioned project proposed by **M/s Chariot Steel & Power Pvt. Ltd.** was conducted on **04.12.2020 at 11.00 A.M. at IDC field, Jhartarang, near Tarini Mandir under Lathikata Block of Sundargarh district** in accordance with the Ministry of Environment, Forest & Climate Change, Govt. of India, EIA Notification No. SO-1533(E) dt.14.09.2006.

As per the above notification, notice inviting comments, views, objection, and suggestions from the public in respect of the above project was published in newspapers namely "**The Indian Express**" and "**Sambad**" on **23-10-2020**.

A copy of the proceedings of the public hearing along with the following documents are enclosed for kind information and necessary action at your end.

1. Video CD of public hearing
2. Statement of issues raised by public hearing meeting and comments of applicant prepared in local language and in English.
3. Copies of the newspaper advertisement.
4. List of persons who participated in the public hearing.
5. Views and suggestions from the public received by the Board during the public hearing.

Encl: As above

Yours faithfully,

(Signature)
 MEMBER SECRETARY
 P.T.O...

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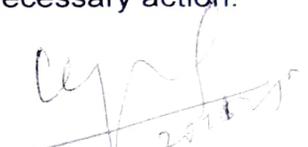
Memo No 970 /dt. 22-01-2021

Copy alongwith copy of the proceedings of public hearing forwarded to the Addl. Chief Secretary, Forest & Env. Department, Govt. of Odisha for information and necessary action.

Encl: As above

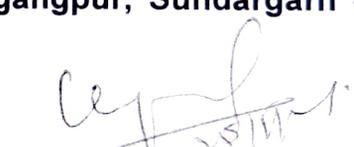

MEMBER SECRETARY
Memo No 971 /dt. 22-01-2021

Copy forwarded to the Additional Director, Eastern Regional Office, MoEF & CC Govt. of India, A-3, Chandrasekharpur, Bhubaneswar for information and necessary action.


MEMBER SECRETARY
Memo No 972 /dt. 22-01-2021

Copy along with copy of proceedings of public hearing forwarded **The Managing Director, M/s Chariot Steel & Power (P) Ltd., Main Road, Rajgangpur, Sundargarh - 770017** for information.

Encl: As above

BySpeed Post

MEMBER SECRETARY

PROCEEDINGS OF PUBLIC CONSULTATION (HEARING) OF CHARIOT CEMENT COMPANY OF M/S CHARIOT STEEL & POWER PVT. LTD. HELD ON 04.12.2020 AT IDC FIELD, NEAR TARINI MANDIR, JHARTARANG UNDER LATHIKATA TAHASIL OF SUNDARGARH DIST. (ODISHA)

Public consultation (hearing) of Chariot Cement Company M/s Chariot Steel & Power Pvt. Ltd. was held on 04.12.2020 at 11 am in IDC Field near Maa Tarini Mandir under Lathikata tahasil of Sundargarh district in the state of Odisha for their application relating environmental clearance on proposed new cement grinding unit. Addl. District Magistrate (ADM), Sundargarh presided over the consultation (hearing) meeting. In the beginning, the Regional Officer, Rourkela of State Pollution Control Board, Odisha explained the villagers on the aspects of consultation (hearing) for environmental clearance under E. I. A. Notification, 2006 and invited M/s Chariot Steel & Power Pvt. Ltd. (Chariot Cement Company) to address public details of the expansion project and its environmental aspects for their views onward. Sri Sudhansu Nayak, Director of M/s Chariot Steel & Power Pvt. Ltd. (Chariot Cement Company) addressed public on the expansion project and its environmental aspects. ADM then invited the public to address their views on environmental aspects of the project. 13 nos. of villagers opined their views as mentioned below. Attendance sheets of villagers present (Annx. I) and addressed views (Annx. II) are annexed.

Sl. No.	Name & Address	Views expressed
1.	Sri Pramod Pradhan, Jhartarang village	<ul style="list-style-type: none"> • Welcome the proposed project and extended his support for industrialization. • Demanded for pollution pollution. • Demanded local employment and peripheral development.
2.	Sri Debendra Swain, Vedvyas village	<ul style="list-style-type: none"> • Supports industrialization with a condition to control pollution in the locality. • Demanded for water sprinkling over the roads of industrial estate to prevent fugitive dust emission on roads. • Labour classes are residing in the vicinity of Industrial Estate and are bound to live with air pollution. The Administration is also silent on the matter.

[Handwritten signature]

P-1/5

3.	Sri Sarat Chandra Jena, Jhartarang village (Ex-Worker, Chariot Cement)	<ul style="list-style-type: none"> • He was existing worker of the company and become unemployed as this industry has closed down its operation since July, 2017. However, they are happy and thankful to the management as they have decided to resume it. • Demanded for employment to all the ex-workers on priority basis and undertake peripheral development for further employment to the local youth. • If plant will operate with all pollution control devices, then there will be no pollution as it was in the past. • Welcome the project and appealed to all for extending their support.
4.	Sri Josheph Xess, Gotidhara village (Ex-Sarapanch, Balanda)	<ul style="list-style-type: none"> • Thanked District Administration for conducting public hearing for this project. • Commitments made by the project proponents during obtaining NOC from Local Body were not fulfilled at later stage. • Highlighted the issue of pollution in the locality and demanded to take stringent action against the violators. Demanded to install latest pollution control devices to control pollution as M/s OCL Cement Plant at Rajgangpur has implemented. • Highlighted the issue of ground water pollution by Lotus Chemical in saw mill area and also ground water pollution in Goibhanga area. • Demanded for medical facility with mobile medical van, financial assistance for treatment for TB and other serious patients from the periphery fund. • Demanded for local employment including employment of educated youths, financial assistance for higher education to nurture the local talents to become IAS, OAS etc. • Demanded for ESI and PF facility for all workers.

B. Chapatra

		<ul style="list-style-type: none"> • Supports industrialization.
5.	Sri Pramod Kumar Biswal, Jhartarang village (Ge. Secy., Odisha Youth Industrial Association)	<ul style="list-style-type: none"> • Highlighted the issue of air pollution in the locality and demanded to install and operate air pollution monitoring equipment in the locality to assess the ambient air quality as was done earlier. • Cautioned to the authorities if level of pollution will not be reduced, then they will protest and close down the financial activity in the locality. • He didn't oppose industry but told that all the industry should control pollution. • Demanded for local employment.
6.	Sri Govinda Singh, Saw Mill Chowk	<ul style="list-style-type: none"> • Welcome the proposed project for livelihood and income generation in the locality with following conditions: <ul style="list-style-type: none"> - 90 % employment to local public - Educational facility in the local Government Schools - Ambulance and veterinary van facility in the locality
7.	Mr. Asif Eqbal, Kalunga village	<ul style="list-style-type: none"> • Welcome this project as this is an existing plant. • Demanded to operate the plant as per guidelines to control pollution. • 90% employment to local public in all levels starting from unskilled to Manager. • Demanded to construct two major roads connecting from IDC through Jiabahal to outside and IDC to Giobhanga through Railway Gate from District Mineral Foundation Fund. • Demanded to control pollution during night time. • Supports the project.
8.	Ms. Juli Barla, Balanda village	<ul style="list-style-type: none"> • Supports this project for local employment opportunity and development.

Ranekapata

P-3/5

		<ul style="list-style-type: none"> • Demanded employment to the inhabitants of IDC, Kalunga on priority basis and education facility for their unprivileged child.
9.	Sri Sarat Kumar Sethy, Jhartarang village	<ul style="list-style-type: none"> • Demanded for development of locality, education facility, promote sports especially hockey, health care facility, road development etc • Welcome the project.
10.	Smt. Sarojini Bankara, Jhartarang village (President, Mahila Congress, Sundargarh)	<ul style="list-style-type: none"> • Highlighted the order nuisance caused due to oil recycling plant in the locality. • Supports and welcomes this project as this would create employment opportunity for local youths • Expressed anguish as the commitments made by the project proponent earlier not fulfilled at later stage. • Demanded employment on priority basis for inhabitants of Kalunga, Jhartarang and Balanda. • Highlighted issue of air pollution and ground water pollution in the locality and strongly demanded to control pollution.
11.	Sri Dasarathi Kishan, Kalokudar village	<ul style="list-style-type: none"> • Told Pollution Control Board to control pollution, demanded local employment and welcome the project.
12.	Sri Phagu Kishan, Balanda village	<ul style="list-style-type: none"> • Welcome this project and demanded for local employment and control pollution.
13.	Sri Munindar Singh, Farshatola village	<ul style="list-style-type: none"> • Welcome the project. • Highlighted that commitments made during public hearing is not fulfilled at later stage, i.e. control of pollution, local development and assistance to local public. • Alleged that the company owners have lost the sympathy due to their non fulfillment of initial commitments. Portholes on roads were not filled up.

Rancho Patra

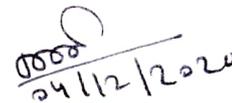
		<ul style="list-style-type: none">• Demanded for health care facility, educational facility and development of society as a moral obligation by the industrialist.
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ADM then told on the issues raised by the public and asked M/s Chariot Steel & Power Pvt. Ltd. (Chariot Cement Company) to explain people on the issues. Sri Suresh Joshi, Director of M/s Chariot Steel & Power Pvt. Ltd. (Chariot Cement Company) clarified the people on the raised issues which are listed in the Executive Summaries at Annexures – A & B respectively in English and Odia. Regional Officer, Rourkela of State Pollution Control Board, Odisha then tendered vote of thanks and ADM closed the meeting. Video recording of the consultation (hearing) in DVD is annexed.



Regional Officer

S.P.C.B., Odisha, Rourkela


0000
24/12/2020

Addl. Dist. Magistrate

Sundargarh, Odisha

Addl. District Magistrate
Sundargarh

P-5/5

ଓଡ଼ିଶାର ସୁନ୍ଦରଗଡ଼ ଜିଲ୍ଲା ଲଠିକଟା ତହସିଲର ଝାରତରଙ୍ଗ ଗ୍ରାମରେ ଚାରିଶୀ ମନ୍ଦିର ନିକଟ IDC ପଡ଼ିଆରେ ମେସର୍ସ Chariot Steel & Power Pvt. Ltd. ର ଜନଶୁଣାଣୀ ବିବରଣୀର ନିର୍ବାହୀ ସାରାଂଶ ।		
କ୍ରମିକ ସଂଖ୍ୟା	ଜନସାଧାରଣଙ୍କ ଦ୍ୱାରା ଉପସ୍ଥାପିତ ବିଷୟ ବସ୍ତୁ	ପ୍ରକଳ୍ପ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ପ୍ରତିଶ୍ରୁତି
1.	<ul style="list-style-type: none"> • ସ୍ଥାନୀୟ ବାସିନ୍ଦାଙ୍କୁ କମ୍ପାନୀରେ ଅଗ୍ରାଧିକାର ଭିତ୍ତିରେ ନିଯୁକ୍ତି • କମ୍ପାନୀରେ ପୂର୍ବତନ କର୍ମଚାରୀଙ୍କୁ ନିଯୁକ୍ତି • ସମସ୍ତ କାମଚାରୀଙ୍କୁ EPF ଓ ESIC ର ସୁବିଧା 	<ul style="list-style-type: none"> • ଅଣକୃଷକୀ, କୁଶଳୀ ଓ ବୈଷୟିକ ଯୋଗ୍ୟତା ଥିବା ସ୍ଥାନୀୟ ବାସିନ୍ଦାଙ୍କୁ ନିଯୁକ୍ତିରେ ଅଗ୍ରାଧିକାର ଦେବାପାଇଁ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ପ୍ରତିଶ୍ରୁତି ପ୍ରଦାନ କରିଛନ୍ତି ଓ ଏହା ମଧ୍ୟ ବ୍ୟବସାୟ ଭିତ୍ତିରୁ ଲାଭଜନକ ।
2.	<ul style="list-style-type: none"> • ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ ବାୟୁ ପ୍ରଦୂଷଣ • ଜଳ ସଞ୍ଚନ ଦ୍ୱାରା ରାସ୍ତାର ଧୂଳିକଣା ନିୟନ୍ତ୍ରଣ • ପ୍ରସ୍ଥାପିତ ପ୍ରକଳ୍ପରେ ନବୀନତମ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣକାରୀ ଯନ୍ତ୍ରାଂଶ ବ୍ୟବହାର • Lotus Chemical ଦ୍ୱାରା ଗୋଲଭଙ୍ଗା ଅଞ୍ଚଳରେ ଭୂତଳ ଜଳ ପ୍ରଦୂଷଣ 	<ul style="list-style-type: none"> • ନବୀନତମ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣକାରୀ ଯନ୍ତ୍ରାଂଶ ବ୍ୟବହାର ଦ୍ୱାରା ପ୍ରଦୂଷଣକୁ ନିୟନ୍ତ୍ରଣ କରାଯିବାର ପ୍ରତିଶ୍ରୁତି ଦେଲେ । ସମସ୍ତ transfer point ଗୁଡ଼ିକୁ ଆବଦ୍ଧ କରାଯିବ ଓ Bag Filter ଲଗାଯାଇ ବାୟୁପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ କରାଯିବ । • Cement Kiln ଲାଗାନଯାଇ କେବଳ Cement Grinding unit ସ୍ଥାପନ କରାଯିବ, ଏହା ଦ୍ୱାରା ପ୍ରଦୂଷଣ ମାତ୍ରା କମ ରହିବ । • ନିର୍ଗତ ଧୂଳିକଣା ରୋକାଯାଇ , Cement ପ୍ରସ୍ତୁତିରେ ବ୍ୟବହାର କରାଯିବ ଓ ଏହା ଆର୍ଥିକ ଦୃଷ୍ଟିରୁ ମଧ୍ୟ ଲାଭ ଜନକ । • ପ୍ରସ୍ଥାପିତ Cement Grinding ପଦ୍ଧତି ଏକ ଶୁଷ୍କ ପ୍ରକ୍ରିୟା ହୋଇ ଥିବାରୁ ଏଥିରେ ଜଳର ଆବଶ୍ୟକତା ନାହିଁ । ଜଳ କେବଳ ଘରୋଇ କାର୍ଯ୍ୟରେ ବ୍ୟବହାର ହେବ । ତେଣୁ ଜଳ ପ୍ରଦୂଷଣର ସଂଭାବନା ବହୁତ କମ ।
3.	<ul style="list-style-type: none"> • ଜିଲ୍ଲାଖଣିଜ ପାଣ୍ଠିରୁ ଅର୍ଥ ବିନିଯୋଗ କରି ପରିପାର୍ଶ୍ୱିକ ବିକାଶରେ ଶିଳ୍ପାଞ୍ଚଳରୁ ବାହାର ଅଞ୍ଚଳକୁ ରାସ୍ତାର ତିଆରି କରାଯିବାର ଦାବି । • ମାଗଣା ସ୍ୱାସ୍ଥ୍ୟସେବା ସହିତ Ambulance ର ସୁବିଧା • ଶିକ୍ଷାର ସୁବିଧା ସହିତ ମେଧାବୀ ଛାତ୍ରଛାତ୍ରୀ ମାନଙ୍କୁ ଆର୍ଥିକ ସହାୟତା • କ୍ରୀଡ଼ାର ପ୍ରୋତ୍ସାହନ • ଆହତ ପଶୁ ପାଇଁ ଚିକିତ୍ସା ଯାନ 	<ul style="list-style-type: none"> • ସରକାରଙ୍କ ନିୟମ ଅନୁଯାୟୀ ଏକ ନିର୍ଦ୍ଦିଷ୍ଟ ପାଣ୍ଠି ପରିପାର୍ଶ୍ୱିକ ବିକାଶ ନିମନ୍ତେ ଉଦ୍ଦିଷ୍ଟ । ଏହା ବ୍ୟତିତ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷ ଲାଭାଂଶର କିଛି ପରିମାଣ ପରିପାର୍ଶ୍ୱିକ ବିକାଶରେ ବିନିଯୋଗ କରିବେ । ସମସ୍ତ ବିକାଶମୂଳକ କାର୍ଯ୍ୟକୁ ସ୍ଥାନୀୟ ଲୋକଙ୍କ ଦାବି ମୁତାବକ ସ୍ଥାନୀୟ ପ୍ରଶାସନର ପରାମର୍ଶ ଦ୍ୱାରା କରାଯିବ ଯଥା ବିଦ୍ୟାଳୟ , ଖେଳପଡ଼ିଆ , ଡାକ୍ତରଖାନାର ବିକାଶ ଇତ୍ୟାଦି • କମ୍ପାନୀ କାର୍ଯ୍ୟକ୍ଷମ ଥିବା ସମୟରେ କର୍ତ୍ତୃପକ୍ଷ ଜଗଦା ରେ ଥିବା CWS Hospital କୁ ମାଗଣା. Elevator , CT Scan Machine ଓ Endoscopy Machine ଯୋଗାଇଛନ୍ତି । • Lion's Eye Hospital ଓ କମ୍ପାନୀ ସହଭାଗିତାରେ cataract operation ଶିବିର ଆୟୋଜନ କରିଛନ୍ତି ଓ Rajasthan Seva Sadan Hospital ନିର୍ମାଣରେ ସହଯୋଗ କରିଛନ୍ତି ।

ପ୍ରକାଶ କୁମାର ମହାପାତ୍ର
ଆଞ୍ଚଳିକ ଅଧିକାରୀ
ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ
ଓଡ଼ିଶା, ରାଉରକେଲା

କିଶୋରୀ, ମୁଖ୍ୟ
୧୮.୦୪.୧୭.୨୦୨୦
ଅତିରିକ୍ତ ଜିଲ୍ଲାପାଳ
ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା
Addl. District Magistrate
Sundargarh

EXECUTIVE SUMMARY OF PROCEEDINGS OF PUBLIC CONSULTATION (HEARING) OF CHARIOT CEMENT COMPANY OF M/S CHARIOT STEEL & POWER PVT. LTD. HELD ON 04.12.2020 AT IDC FIELD, NEAR TARINI MANDIR, JHARTARANG UNDER LATHIKATA TAHASIL OF SUNDARGARH DIST. (ODISHA)

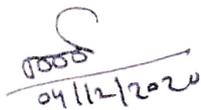
Sl. No.	Issues raised by public	Comments of the Project Authority
1	<ul style="list-style-type: none"> • Employment of local people in the company on priority basis • Employment of Ex-workers in the company • EPF and ESI facility to all the workers 	<ul style="list-style-type: none"> • Assured that employment will be provided to the local public in all level such as unskilled, skilled and technically qualified in the company on priority basis. Local employment is always beneficial to the company from commercial point of view also.
1	<ul style="list-style-type: none"> • Air pollution in the locality • Demanded for water sprinkling on the roads for dust suppression • Demanded to install latest Air Pollution Control Devices in the proposed plant • Ground water contamination in Goibhanga area by Lotus Chemical 	<ul style="list-style-type: none"> • Assured that latest technology will be implemented to control pollution. All transfer points will have closed cover with high quality bag filters to control air pollution. • Stated that cement kiln will not be installed and only cement grinding facility will be installed; therefore, pollution potential is also low. • Stated that collection of waste dusts is economical as these are used in the process of production. • The proposed cement grinding process is completely dry process. Therefore, water will not be consumed in the process. Only water will be consumed for domestic purpose; therefore, water pollution potential is marginal.
3	<ul style="list-style-type: none"> • Peripheral development on construction of roads from Industrial Estate to outside localities by utilizing fund from DMF • Free health care facility including ambulance facility • Educational facility including 	<ul style="list-style-type: none"> • He stated that as per Government rule, fixed budget is allocated for peripheral development. Beyond that they will also add extra budget for it as per profitability. • All the developmental works will be undertaken with consultation of local administration as per requirement of the

- 2 -

<ul style="list-style-type: none"> • Promotion of sport activities • Veterinary van for injured animals etc. 	<ul style="list-style-type: none"> • He further stated that they have already provided Elevator, CT scan machine and Endoscopy machine to the CWS Hospital at Jagda during operation of their plant. • Sponsored free cataract operation camps in association with Lion's eye hospital and supported for construction of Rajasthan Seva Sadan Hospital.
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Regional Officer

S.P.C.B., Odisha, Rourkela


09/12/2020
Addl. Dist. Magistrate

Sundargarh, Odisha

Addl. District Magistrate
Sundargarh

ATTENDANCE SHEETPUBLIC HEARING FOR NEW CEMENT GRINDING UNIT OFM/S CHARIOT STEEL & POWER PVT. LTD. (CHARIOT CEMENT COMPANY)

Venue: IDC Field, Kalunga I.E., Village - Jhartarang, Block - Lathikata, Dist. - Sundargarh

Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
1	Pranod Kumar Jhartarang	
2	Deendra Deendra Kumar Vedavyal	
3	Sarat Jena Sarat Jena Jhartarang	
4	Joseph Xos. Ak. Guli Ak. Ex-Carpenter, Balanda	
5	Pranod Kumar Bismal Gen. secy: P.Y.A. Jhartarang	
6	Govinda Singh (Bauri) Govinda Singh	
7	Asif Ghal, Kalunga	ASIF
8	Juli Barla Balanda Badachar	Juli Barla
9	Sarat Kumar Sethi Jhartarang	Smt K. sethi
10	Sarajini Bankara Jhartarang	Sarajini Bankara Sundera Villa Mahila Congress President. S.H.G.

ATTENDANCE SHEET

PUBLIC HEARING FOR NEW CEMENT GRINDING UNIT OF

M/S CHARIOT STEEL & POWER PVT. LTD. (CHARIOT CEMENT COMPANY)

Venue: IDC Field, Kalunga I.E., Village – Jhartarang, Block – Lathikata, Dist. - Sundargarh

Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
1	Satyabati Ekka Balanda	Satyabati Ekka
2	Kuspa Anjali Seth Balanda	Kuspa Anjali Seth
3	SANJAY RAJPUT JHARTARANG	S RAJPUT
4	RAMKUMAR RAM JHARTARANG	R
5	Anjela Juguna Balanda	Anjela Juguna
6	ସାତ୍ୟବାଦୀ ଶର୍ମିଷ୍ଠା ବାଲୁଣ୍ଡା	ସାତ୍ୟବାଦୀ ଶର୍ମିଷ୍ଠା
7	ସାବିତ୍ରୀ ମାନ୍ଧବୀ ସାତ୍ୟବାଦୀ, ଚିଲିକାପାଟଣା	ସାବିତ୍ରୀ ମାନ୍ଧବୀ
8	ଶ୍ରୀମତୀ ପାଣି IDC Kalunga	ଶ୍ରୀମତୀ ପାଣି
9	ଜୟନ୍ତୀ ରାଉତ ଝୁମା ବାଲୁଣ୍ଡା	ଜୟନ୍ତୀ ରାଉତ
10	ମାଳତୀ ପ୍ରଧାନ, ଝୁମା ବାଲୁଣ୍ଡା	ମାଳତୀ ପ୍ରଧାନ

ATTENDANCE SHEETPUBLIC HEARING FOR NEW CEMENT GRINDING UNIT OFM/S CHARIOT STEEL & POWER PVT. LTD. (CHARIOT CEMENT COMPANY)

Venue: IDC Field, Kalunga I.E., Village – Jhartarang, Block – Lathikata, Dist. - Sundargarh

Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
11	Monju Barta Balanda (Cannal chowck)	
12	ଗୋମ୍ବାରୀରାଉଣ ଝୁନା ବଲଣ୍ଡା	ଗୋମ୍ବାରୀରାଉଣ
13	ସୁନୀୟୁଲ ସା, ଝୁନା ବଲଣ୍ଡା	ସୁନୀୟୁଲ ସା
14	Kanti Behera AT- Juna Balanda	Kanti Behera
15	Anashwata Thapa IDC, Kalunga	
16	Angni Munda IDC, Kalunga	
17	S.S. Ghoras Sagjora	S.S. Ghoras
18	ସଗ୍ଗୋରାସ Tanti Tala	ସଗ୍ଗୋରାସ
19	ସୁନୀୟୁଲ ମାଲିକ ଇଡିସି କାଲୁଙ୍ଗା ଇ.ଏ. ଝାଡ଼ଖଣ୍ଡ, ଝାଡ଼ଖଣ୍ଡ କାଲୁଙ୍ଗା	ସୁନୀୟୁଲ ମାଲିକ
20	MANUJAN MALLIK IDC, KALUNGA	MANUJAN MALLIK

ATTENDANCE SHEETPUBLIC HEARING FOR NEW CEMENT GRINDING UNIT OFM/S CHARIOT STEEL & POWER PVT. LTD. (CHARIOT CEMENT COMPANY)

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Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
21	Retek Ekka Balanga	Retek Ekka
22	Akash majhi, Balanga	Akash majhi
23	Siti majhi Juna balanga	Siti majhi
24	Ashish Turkey Chikatmati	Ashish Turkey
25	Karan Turkey chikatmati	Karan Turkey
26	Bargi Minz. chikatmati	
27	Surdev Lakra chikatmati	
28	Ajay Kumbhar chikatmati	
29	Kapil Xaxa chikatmati	Kapil Xaxa
30	Dilep Bagari At. San Magan Chikatmati	Dilep Bagari

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Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
31	Akshay kumar Ekka At - Chikatmati	Akshay
32	Rohit lakra At - chikatmati	Rohit lakra At - chikatmati
33	Manoj Singh Chikatmati	Manoj Singh
34	Omesh Chikhandia At - Jhar Tarang	Omesh Chikhandia At - Jhar Tarang
35	Khatu Kishan At / Jhar Tarang	Khatu Kishan
36	Sanatan Kishan At. Jhar taran	Jhar taran
37	Ranjit Kishan Jhar tarang	Ranjit Kishan Jhar tarang
38	Sunit Tanti AT - IDC, KALUNGA	
39	Mohesh Sunigani AT - Jhartarang	
40	Sargo Behadur Thapa AT - IDC, KALUNGA	

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Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
41	R L V AT - Chikatmati	RALV
42	Kam Omer AT-Chikatmati	Omer
43	Bikash Tinkay, Chikatmati	B. Tinkay
44	Abhishek Barua, Gopopali	Abhishek Barua
45	Roshan Tinkay Gopopali	Roshan Tinkay
46	Binoj Barua Gopopali	Binoj Barua
47	Anil Kishan, Jhartarang	ANIL KISHAN
48	Hari Prasad, KALUNGA	HARI PRASAD
49	Bikram Rana IDC NAUR TUMUSTAN	Bikram Rana
50	Shubhan Barua Gopopali	Shubhan Barua

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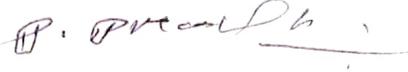
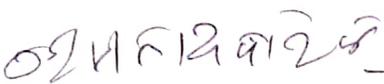
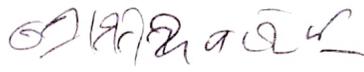
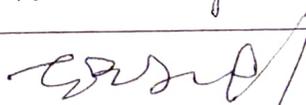
Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
51	गोपपाली, कालुंगा Gopopali, Kalunga	गोपपाली, कालुंगा
52	Sazid Khan	Kalunga
53	Raza Khan Kalunga	R. Khan
54	Azmal Raza Kalunga	Azmal Raza
55	Sabanmaj Khan Kalunga	S. Khan
56	MD Moshim Kalunga	md. moshim
57	Asif IQbal Kalunga	Asif IQbal
58	Masuf Raza kalunga	Masuf Raza
59	ASIF Ahamed kalunga	Asif
60	Farran Raza kalunga	Farran Raza

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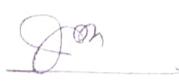
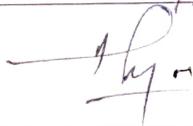
Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
61	Nasim Raza Kalunga	
62	Pitabash prasad panposh	
63	 panposh	
64	panposh Narayan Barik	N-Barik
65	Sudan munda, Jhartarang	Sudan munda
66	Narima Rungdung	Narima Rungdung
67	S C Biswal IDC, Kalunga	
68	Sarath Jais	Chariot cement. Ltd.
69	Shepard Nofal. F/28 Sec. 1 RWE	Chariot cement Nofal co.
70	Negi Rishan Jhartarang	Negi Rishan

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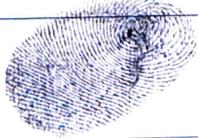
Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
71	Joseph xess At. Galedote Po. Balanda	
72	Brinjendra Raj At Balanda	
73	Dr. Absarut Hogue	
74	Banshuda Ekka Kalunga.	Banshuda Ekka
75	Mahant Kosur, Kalunga	MW
76	Rajesh Kumar vedvansh gopali	Rajesh
77	Salman Bara vedvansh Gopp	Salman
78	Abhijeet Barwa gopali	Abhijeet
79	Nirdosh Barwa gopali	Nirdosh
80	Suresh minz Jantar Balanda	Suresh

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S/N	Name & address	Signature
81	Subham Giandha	Juna Balanda
82	Rohal Lakra	Juna Balanda
83	Karcan Bada	Juna Balanda
84	Sadha Ekka Kalunga.	Sadha Ekka
85	Mayu Khalkho Kalunga	Mayu Khalkho
86	Arjun Sutehari Kalunga	
87	Kameswar Majhi Kalunga	K Majhi
88	Bairaj Majhi Kalunga	B. Majhi
89	Sunil Dalxo Kalunga	S. Dalxo
90	Rajesh Dasgi Kalunga.	

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S/N	Name & address	Signature
91	Ajay dalka AT - Kalunga	Ajay dalka
92	Ram majhi AT - Kalunga	Ram majhi
93	Chandro Kishan AT - Kalunga.	
94	Sunaj & Pashi AT - Kalunga.	
95	Guna Kishan Kalunga A	G. Kishan
96	Ganda majhi K.L.G.	G.M
97	Joye Sware Kalunga	Joye Sware Lakka
98	Mahadev majhi K.L.G.	Mahadev majhi
99	Gurudev Majhi Kalunga	Gurudev Majhi
100	Ashish majhi K.L.G	Ashish majhi

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S/N	Name & address	Signature
101	Bishu KALU	Bishu KALU
102	Rabi kishan	Rabi kishan
103	Biraj mahli	Biraj mahli
104	Jeenu Bhusu	Roshan Barua
105	Abhijeet Ekka	Abhijeet Ekka
106	ANUJ TIRKEY	ANUJ TIRKEY
107	Ranjit Ekka	Ranjit Ekka
108	M. J. Kola Kalunga	M. J. Kola
109	Anjan & Anshu Kalunga.	
110	Purandar Behera Kalunga (Ka)	Purandar

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S/N	Name & address	Signature
111	Kalunga 'Ka' Laxchhan kishan	Dshhan
112	Keshore, Kalunga.	Naik
113	Sudh K. Satti Smtg Smt	
114	Raman Ku. Jh	Ran
115	Dabasedhi Kishu.	Dsh
116	Bikash Selen	Mulpan
117	Aman Kumar Mishra	Aishra
118	Ara Singh	A
119	Amresh Nayak	Nayak
120	ASIF eqbal	AST

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Date & Time: 04.12.2020 (11 AM)

S/N	Name & address	Signature
121	Jhartarang Premat Majhi	Premat Majhi
122	Pikeswar Mishra I.D.C	P. Mishra
123	Simon Oram	Simon Oram
124	Rohit Oram, Jhambhal	Rohit Oram
125	Suresh Lohar Kalokunda	Suresh Lohar
126	Sudhant Khandaker Vedkya	Sudhant Khandaker
127	Beta Mente Kalunga (B)	Beta Mente



ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

(ଜଳନ ଓ ପରିବେଶ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର)

ପରିବେଶ ଭବନ, ଏ/୧୧୮, ନୀଳକଣ୍ଠ ନଗର, ୟୁନିଟ୍-୮, ଭୁବନେଶ୍ୱର-୭୫୧୦୧୨

ତାରିଖ: ୨୧.୧୦.୨୦୨୦

ଫାନ୍ସା: ୧୦୩୧୯/IND-II-PH-843

ବିଜ୍ଞାପନ

ଏତଦ୍ୱାରା ସମସ୍ତଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ ମେସର୍ସ ବାରିଅର୍ ଷ୍ଟିଲ୍ ଏଣ୍ଡ ପାୱାର ପ୍ରାଇଭେଟ୍ ଲିମିଟେଡ୍ ଓଡ଼ିଶାର ପୁରୁରଗଡ଼ ଜିଲ୍ଲା, ଲାଠିକଟା ଚହସିଲ ଅନ୍ତର୍ଗତ କାକୁଙ୍ଗା ଇଣ୍ଡଷ୍ଟ୍ରିଆଲ ଇସ୍ଟେଟରେ ପ୍ରସ୍ତାବିତ ବାରିଅର୍ ସିମେଣ୍ଟ କମ୍ପାନିର ନୂତନ ସିମେଣ୍ଟ ଗ୍ରାଉଣ୍ଡିଙ୍ଗ ୟୁନିଟର ପିଏସ୍‌ସି/ପିପିସି/ଓପିସି ବାର୍ଷିକ ଉପାଦାନ କ୍ଷମତା O.E.I ଏଲଟିପିଏ କରିବା ନିମନ୍ତେ ରାଜ୍ୟ ପରିବେଶ ପ୍ରଭାବ ମୂଲ୍ୟାଙ୍କନ କର୍ତ୍ତୃପକ୍ଷ (State Environment Impact Assessment Authority) ଓଡ଼ିଶା ଦ୍ୱାରା ପରିବେଶୀୟ ମଞ୍ଜୁରୀ ନିମନ୍ତେ ଆବେଦନ କରାଯାଇଛି ।

ଭାରତ ସରକାର ପରିବେଶ, ଜଙ୍ଗଲ ଏବଂ ଜଳବାୟୁ ପରିବର୍ତ୍ତନ ମନ୍ତ୍ରାଳୟର ପରିବେଶୀୟ ମଞ୍ଜୁରୀ ନିମନ୍ତେ ଅଧିସୂଚନା ଫାନ୍ସା ଏସ୍.ଓ.୧୫୩୩ (ଇ), ଡା.୧୪.୦୯.୨୦୦୬ ଅନୁଯାୟୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା, ଭୁବନେଶ୍ୱରକୁ ସର୍ବସାଧାରଣ ଶୁଣାଣି କରିବାର କ୍ଷମତା ପ୍ରଦାନ କରିଛନ୍ତି । ଏଥି ନିମନ୍ତେ ବୋର୍ଡ, ସର୍ବସାଧାରଣଙ୍କ ସମେତ ପ୍ରକୃତ ଅଧିବାସୀ, ପରିବେଶୀୟ ଫ୍ରାନ୍ସା ଏବଂ ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ସ୍ଥାପନ ହେଉଥିବା ସ୍ଥାନରେ ଜନବର୍ଗ, ପ୍ରକଳ୍ପ ଯୋଗୁଁ ଉତ୍ପନ୍ନ ହେଉଥିବା ବାସିନ୍ଦା, ପ୍ରକଳ୍ପ ଯୋଗୁଁ ପ୍ରଭାବିତ ହେଉଥିବା ବାସିନ୍ଦାମାନଙ୍କ ଠାରୁ ପ୍ରକଳ୍ପ ସ୍ଥାପନ ଯୋଗୁଁ ପରିବେଶୀୟ ପ୍ରଭାବ ସମ୍ବନ୍ଧୀୟ ପ୍ରସ୍ତାବ, ମତାମତ, ମନ୍ତବ୍ୟ ଓ ଆପତ୍ତି ପତ୍ର ଆହ୍ୱାନ କରୁଛନ୍ତି । ଏଥି ନିମନ୍ତେ ବ୍ୟକ୍ତିର ଅର୍ଥ କେବଳ ନିମ୍ନପତେ ବୁଝାଯାଉଛି :

- (କ) ପରିବେଶୀୟ ମଞ୍ଜୁରୀ ଦ୍ୱାରା ପ୍ରଭାବିତ ହେଉଥିବା ବା ହେବାକୁ ଥିବା ଯେ କୌଣସି ବ୍ୟକ୍ତି ।
 - (ଖ) ପ୍ରକଳ୍ପ ସମ୍ବନ୍ଧିତ ପରିବେଶୀୟ ମଞ୍ଜୁରୀ ପାଇଁ ଆଗତ ଦରଖାସ୍ତ ପରିପ୍ରେକ୍ଷାରେ ତହିଁ ଉପରେ କର୍ତ୍ତୃତ୍ୱ କାହିଁ କରିପାରୁଥିବା କୌଣସି ବ୍ୟକ୍ତି ବିଶେଷ ।
 - (ଗ) ପରିବେଶ କ୍ଷେତ୍ରରେ କାର୍ଯ୍ୟ କରୁଥିବା କିମ୍ବା / ଏବଂ ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ଦ୍ୱାରା ପ୍ରଭାବିତ ହେଉଥିବା (ପଞ୍ଜିକୃତ ବା ଅଣପଞ୍ଜିକୃତ) ଯେ କୌଣସି ବ୍ୟକ୍ତି ସମୂହଙ୍କ ଫ୍ରାନ୍ସା ।
 - (ଘ) ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପର ସ୍ଥାନୀୟ ସାମାଜିକ ନିକଟବର୍ତ୍ତୀ ଅଞ୍ଚଳରେ ଯେ କୌଣସି ସ୍ଥାନୀୟ କର୍ତ୍ତୃପକ୍ଷ ।
- ଉପରୋକ୍ତ ବ୍ୟକ୍ତିମାନେ ସେମାନଙ୍କର ପ୍ରସ୍ତାବ, ମତାମତ, ମନ୍ତବ୍ୟ ଏବଂ ଆପତ୍ତି ଇତ୍ୟାଦିକୁ ସଦସ୍ୟ ସଚିବ, ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ଓଡ଼ିଶାଙ୍କୁ ଲିଖିତ ଆକାରରେ ଏହି ବିଜ୍ଞାପନ ପ୍ରକାଶନର ୩୦ ଦିନ ମଧ୍ୟରେ ରେଜିଷ୍ଟ୍ରି ଡାକ ଯୋଗେ ଜଣାଇ ପାରିବେ । ଏହା ଛଡ଼ା ଉକ୍ତ ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ଉପରେ ଲିଖିତ ବା ମୌଖିକ ଭାବେ ମତାମତ ଦେବା ପାଇଁ ଇଚ୍ଛୁକ ବ୍ୟକ୍ତିମାନେ ଡା.୦୪.୧୨.୨୦୨୦ରିଖ ଦିବା ୧୧:୦୦ ଘଟିକା ସମୟରେ ଓଡ଼ିଶା ସୁନ୍ଦରଗଡ଼ ଜିଲ୍ଲା, ଲାଠିକଟା ବ୍ଲକ ଅନ୍ତର୍ଗତ ଝାଉରରଙ୍ଗ, ଚାରିଣୀ ମନ୍ଦିର ନିକଟ ଆଇଡିସି ପଡ଼ିଆ ଠାରେ ଧାର୍ଯ୍ୟ ସର୍ବସାଧାରଣ ଶୁଣାଣି ସମୟରେ ମଧ୍ୟ ଉପସ୍ଥାପନ କରିପାରିବେ । ଉକ୍ତ ସର୍ବସାଧାରଣ ଶୁଣାଣି କଠୋର ଭାବରେ ଭାରତ ସରକାରଙ୍କ ପରିବେଶ, ଜଙ୍ଗଲ ଏବଂ ଜଳବାୟୁ ପରିବର୍ତ୍ତନ ମନ୍ତ୍ରାଳୟ ଦ୍ୱାରା ପ୍ରଦତ୍ତ Covid-19 ମହାମାରୀ ପ୍ରତିବନ୍ଧକ ମାର୍ଗଦର୍ଶିକା ନ.୨୨-୨୫-IA.III, ଡା.୧୪.୦୯.୨୦୨୦ରିଖ ତଥା ଓଡ଼ିଶା ସରକାରଙ୍କ ଅନୁଯାୟୀ କାର୍ଯ୍ୟକାରୀ କରାଯିବ ।

ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ବିଷୟରେ ବିଶଦ ଭାବରେ ଜାଣିବା ପାଇଁ ପରିବେଶୀୟ ପ୍ରଭାବ ମୂଲ୍ୟାଙ୍କନ ବିବରଣୀ (Environmental Impact Assessment) ଏବଂ ଏହାର ନିର୍ବାହୀ ସାରାଂଶ (Executive Summary) ଓଡ଼ିଆ ଏବଂ ଇଂରାଜୀ ଭାଷାରେ ନିମ୍ନଲିଖିତ ସ୍ଥାନ ମାନଙ୍କରେ ମିଳିପାରିବ ।

- ୧. ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ସୁନ୍ଦରଗଡ଼ । ୨. ଜିଲ୍ଲା ଶିଳ୍ପ କେନ୍ଦ୍ର, ସୁନ୍ଦରଗଡ଼ । ୩. ଜିଲ୍ଲାପରିଷଦ ମୁଖ୍ୟ ନିର୍ବାହୀ ଅଧିକାରୀ, ସୁନ୍ଦରଗଡ଼ । ୪. ମୁଖ୍ୟ କାର୍ଯ୍ୟାଳୟ, ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା, ପରିବେଶ ଭବନ, ଏ/୧୧୮, ନୀଳକଣ୍ଠ ନଗର, ଭୁବନେଶ୍ୱର-୭୫୧୦୧୨ । ୫. ଆଞ୍ଚଳିକ କାର୍ଯ୍ୟାଳୟ, ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା, ରାଉରକେଲା । ୬. ଜଙ୍ଗଲ ଓ ପରିବେଶ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର, ଭୁବନେଶ୍ୱର ।

ଏତଦ୍ ବ୍ୟତୀତ ପରିବେଶୀୟ ପ୍ରଭାବ ମୂଲ୍ୟାଙ୍କନ ବିବରଣୀର ନିର୍ବାହୀ ସାରାଂଶ (Executive Summary) ଓଡ଼ିଆ ଏବଂ ଇଂରାଜୀ ଭାଷାରେ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା ୱେବସାଇଟ୍ www.ospcbboard.org ରୁ ମଧ୍ୟ ମିଳିପାରିବ ।

ଏ ବିଷୟରେ ସର୍ବଶେଷ ବିବରଣୀ ପାଇଁ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶାର ଆଞ୍ଚଳିକ କାର୍ଯ୍ୟାଳୟ, ରାଉରକେଲା ସ୍ଥିତ ଆଞ୍ଚଳିକ ଅଧିକାରୀ କିମ୍ବା ଭୁବନେଶ୍ୱର ସ୍ଥିତ ମୁଖ୍ୟ କାର୍ଯ୍ୟାଳୟରେ ସଦସ୍ୟ ସଚିବଙ୍କ ସହ ଯୋଗାଯୋଗ କରାଯାଇପାରେ ।

ସ୍ୱା/- ସଦସ୍ୟ ସଚିବ

ସମ୍ପାଦନା ତା ୨୩.୧୦.୨୦ ଫାନ୍ସା-୧



STATE POLLUTION CONTROL BOARD, ODISHA



(Department of Forest & Environment, Govt. of Odisha)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII
Bhubaneswar - 751012

No.10392/

IND-II-PH- 843

Date 21.10.2020

NOTICE

It is brought to the notice of all concerned that M/s Chariot Steel & Power Pvt. Ltd. has proposed to have Environmental Assessment for proposed New Cement Grinding Unit of Chariot Cement Company for production of 0.99 LTPA PSC/PPC/OPC Cement at Kalunga Industrial Estate, Lathikata tahsil of Sundergarh district to obtain Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA), Odisha. The proponent has applied to the State Pollution Control Board, Odisha, Bhubaneswar for a Public Hearing.

By virtue of Ministry of Environment, Forests & Climate Change, Government of India Notification No. S.O. 1533 (E) Dtd. 14.09.2006, the Board has been authorized to conduct environmental public hearing and as such invites suggestions, views, comments and objections on matters relating to environmental aspects of the proposed project from all the persons including bonafide residents, environmental groups and others located at the proposed site / sites of displacement / sites likely to be affected.

For the above purpose, a person will only mean:

- Any person who is likely to be affected by the grant of Environmental Clearance.
- Any person who owns his control over the project with respect to which an application has been submitted for environmental clearance.
- Any association of persons whether incorporated or likely to be affected by the project and / or functioning in the field of environment.
- Any local authority within any part of whose local limits is within the neighborhood, wherein the project is proposed to be located.

Persons as above who desire to submit their views, comments, objections etc. relevant to the project, may do so in writing within 30 days from the date of publication of this notice addressing the same to the Member Secretary, State Pollution Control Board, Odisha through Registered Post. Besides this, persons interested to submit their views relevant to the proposed project in writing or orally may also do so during the public hearing to be conducted on 04.12.2020 at 11.00 A.M. at IDC field, Jhartarang, near Tarini Mandir under Lathikata Block of Sundargarh district. Public hearing shall be conducted strictly observing guidelines contained in COVID - 19 pandemic restrictions issued by the MoEF&CC, Govt. of India vide OM No.22-25-IA.III, dated 14.09.2020 as well as Govt. of Odisha.

Persons desirous of participating in the public hearing may go through the Environmental Impact Assessment (EIA) /Environmental Management Plan (EMP) of the said project which will be available at the following offices. Copy of the Executive Summary both in English & Odia is also available in the following offices & the same can also be downloaded from the website www.ospcboard.org free of cost.

- District Collector's Office, **Sundargarh**.
- District Industries Center, **Sundargarh**.
- In the office of the Chief Executive Officer, Zilla Parishad, **Sundargarh**.
- In the Head office of the State Pollution Control Board, Odisha, Parivesh Bhawan, A/1 8, Nilakanthanagar, Unit - VIII, Bhubaneswar -12.
- Regional Office, State Pollution Control Board, Odisha, **Rourkela**.
- Department of Forest & Environment (Environment), Govt. of Odisha, Bhubaneswar

For any further clarification in the matter, the Regional Officer, State Pollution Control Board, Rourkela or the Member Secretary, State Pollution Control Board, Odisha at Bhubaneswar may be contacted.

Sd/-

MEMBER SECRETARY

The New Indian Express @ 23.10.20 P-5

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